# MINUTES OF NORMS COMMITTEE (NC-7) OF PLASTIC & RUBBER PRODUCTS' MEETING NO.14/AM20 (HELD ON 18.12.2019) UNDER THE CHAIRMANSHIP OF SHRI VIJAY KUMAR, ADDL. DGFT

Meeting No. 14/87-NC-7/2019 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 18.12.2019, under the Chairmanship of Shri Vijay Kumar, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Udyog Bhawan, New Delhi-110011. Following attended the Meeting:

1) Shri Nand Lal, Consultant, DIPP
2) Shri Shaish Kumar, Technical Expert (Consultant), DGFT
3) Shri D.N. Mathur, Technical Expert (Consultant),
4) Shri Dilip Kumar, DDG
5) Shri Ashok Chander Bhatt, FTDO

Following are the decisions of the Norms Committee after deliberation and RA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

The Committee approved the minutes of Norms Committee -VII Meeting No. 11 dated 06.11.2019 since uploaded on DGFT website.

## MANUAL CASES

| | | | |
|---|---|---|---|
| Case No. A-145 | M/s Amitek Infra Pvt. Ltd. | HQ F. No. 01/87/50/ 00033/AM19/DES-VII | Status: Approved |
| NC No.:14/AM20 Dated: 18.12.2019 | Adv. Lic. No. and Date 1310048872 dt 12.02.2018 | RA F. No. 13/24/040/00060/AM18 | |

Subject: Fixation of adhoc norms.

Decision: Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00033/AM19, the Committee decided to ratify license as under:-

| EXPORT ITEM | QUANITY | IMPORT ITEM | QUANITY |
|---|---|---|---|
| Petroleum Resin Blended With Powder & Filler For Road Marking, W or Y Containing Minimum 20% Hydrocarbon Resin, Minimum 8% Titanium Dioxide Minimum 22% Glass Beads | 300M.T. | C 5 Hydrocarbon Resin | 60M.T |
| | | Titanium Dioxide Rutile | 24 M.T |
| | | Glass Beads Intermix Type1-Type-A | 66M.T |
| RA may take consequential action as per Policy / Procedures | | | |



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Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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| Case No. A-146 | Vee Kay Vikram & Co.LLP | HQ F. No. 01/87/050/ 00221/AM17/DES-VII | Status: Approved |
| NC No.:14/AM20 Dated: 18.12.2019 | Adv. Lic. No. and Date 0810138206 Dt: 24.06.2016 | RA F. No. 08/24/040/00107/AM17 | |

**Subject:** Fixation of norms

**Decision:** Based on the examination of the case of the firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00221/AM17, the Committee decided to ratify license as applied for with 2.75 % wastage with the condition that net weight of Polyurethane part in Export should not be less than 29074.17Kg

**RA may take consequential action as per Policy / Procedures**

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|---|---|---|---|
| Case No. A-147 | Vee Kay Vikram & Co.LLP | HQ F. No. 01/87/050/ 00073/AM17/DES-VII | Status: Approved |
| NC No.:14/AM20 Dated: 18.12.2019 | Adv. Lic. No. and Date 0810137850 Dt: 05.05.2016 | RA F. No. 08/24/040/00042/AM17 | |

**Subject:** Fixation of norms

**Decision:** Based on the examination of the case of the firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/000731/AM17, the Committee decided to ratify license as applied for with 2.75% wastage with the condition that net weight of Polyurethane part in Export should not be less than 8415.17Kg

**RA may take consequential action as per Policy / Procedures**

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|---|---|---|---|
| Case No. A-148 | Vee Kay Vikram & Co.LLP | HQ F. No. 01/87/050/ 00368/AM17/ DES-VII | Status: Approved |
| NC No.:14/AM20 Dated: 18.12.2019 | Adv. Lic. No. and Date 0810136781 Dt: 23.12.2015 | RA F. No. 08/24/040/00279/AM16 | |

**Subject:** Fixation of norms

**Decision:** Based on the examination of the case of the firm Technical Expert (Consultant {SK}) in File No. 01/87/050/000731/AM17, the Committee decided to ratify license as applied for with 2.75% wastage with the condition that net weight of Polyurethane part in Export should not be less than 2636.31Kg

**RA may take consequential action as per Policy / Procedures**

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| Case No. A-149 | Vee Kay Vikram & Co.LLP | HQ F. No. 01/87/050/ 00036/AM18/ DES-VII | Status: Approved |
| NC No.:14/AM20 Dated: 18.12.2019 | Adv. Lic. No. and Date 0810139681 Dt:08.02.2017 | RA F. No. 08/24/040/00294/AM17 | |

**Subject:** Fixation of norms



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**Decision:** Based on the examination of the case of the firm Technical Expert (Consultant {SK}) in File No. 01/87/050/00036/AM18, the Committee decided to ratify license as applied for with 2.75% wastage with the condition that net weight of Polyurethane part in Export should not be less than 4287.50Kg

**RA may take consequential action as per Policy / Procedures**

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|---|---|---|---|
| **Case No. A-150** | **Vee Kay Vikram & Co.LLP** | **HQ F. No. 01/87/050/ 00240/AM17/DES-VII** | **Status: Approved** |
| **NC No.:14/AM20 Dated: 18.12.2019** | **Adv. Lic. No. and Date 0810136213 Dt:07.10.2015** | **RA F. No. 08/24/040/00215/AM16** | |

**Subject: Fixation of norms**

**Decision:** Based on the examination of the case of the firm Technical Expert (Consultant {SK}) in File No. 01/87/050/00240/AM17, the Committee decided to ratify license as applied for with 2.75% wastage with the condition that net weight of Polyurethane part in Export should not be less than 2901.64Kg

**RA may take consequential action as per Policy / Procedures**

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| **Case No. A-151** | **Vee Kay Vikram & Co.LLP** | **HQ F. No. 01/87/050/ 00222/AM17/ DES-VII** | **Status: Approved** |
| **NC No.:14/AM20 Dated: 18.12.2019** | Adv. Lic. No. and Date **0810138207 Dt: 24.06.2016** | **RA F. No. 08/24/040/00108/AM17** | |

**Subject: Fixation of norms**

**Decision:** Based on the examination of the case of the firm Technical Expert (Consultant {SK}) in File No. 01/87/050/00222/AM17, the Committee decided to ratify license as applied for with 2.75% wastage with the condition that net weight of Polyurethane part in Export should not be less than 17791.35Kg

**RA may take consequential action as per Policy / Procedures**

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| **Case No. A-152** | **Vee Kay Vikram & Co.LLP** | **HQ F. No. 01/87/050/ 00233/AM17/ DES-VII** | **Status: Approved** |
| **NC No.:14/AM20 Dated: 18.12.2019** | **Adv. Lic. No. and Date 0810138479 Dt:12.08.2016** | **RA F. No. 08/24/040/00066/AM17** | |

**Subject: Fixation of norms**

**Decision:** Based on the examination of the case of the firm Technical Expert (Consultant {SK}) in File No. 01/87/050/00233/AM17, the Committee decided to ratify license as applied for with 2.75% wastage with the condition that net weight of Polyurethane part in Export should not be less than 2498.0Kg

**RA may take consequential action as per Policy / Procedures**



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| Case No. A-153 | Vee Kay Vikram & Co.LLP | HQ F. No. 01/87/050/ 00369/AM17/ DES-VII | Status: Approved |
| NC No.:14/AM20 Dated: 18.12.2019 | Adv. Lic. No. and Date 0810138480 Dt: 12.08.2016 | RA F. No. 08/24/040/00083/AM17 | |

**Subject:** Fixation of norms

**Decision:** Based on the examination of the case of the firm Technical Expert (Consultant {SK}) in File No. 01/87/050/00369/AM17, the Committee decided to ratify license as applied for with 2.75% wastage with the condition that net weight of Polyurethane part in Export should not be less than 400.08Kg

**RA may take consequential action as per Policy / Procedures**

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| Case No. A-154 | Vee Kay Vikram & Co.LLP | HQ F. No. 01/87/050/ 00239/AM17/ DES-VII | Status: Approved |
| NC No.:14/AM20 Dated: 18.12.2019 | Adv. Lic. No. and Date 0810136212 Dt: 07.10.2015 | RA F. No. 08/24/040/00159/AM16 | |

**Subject:** Fixation of norms

**Decision:** Based on the examination of the case of the firm Technical Expert (Consultant {SK}) in File No. 01/87/050/00239/AM17, the Committee decided to ratify license as applied for with 2.75% wastage with the condition that net weight of Polyurethane part in Export should not be less than 2264.41Kg

**RA may take consequential action as per Policy / Procedures**

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| Case No. A-155 | Vee Kay Vikram & Co.LLP | HQ F. No. 01/87/050/ 00371/AM17/DES-VII | Status: Approved |
| NC No.:14/AM20 Dated: 18.12.2019 | Adv. Lic. No. and Date 0810138481 Dt: 12.08.2016 | RA F. No. 08/24/040/00109/AM17 | |

**Subject:** Fixation of norms

**Decision:** Based on the examination of the case of the firm Technical Expert (Consultant {SK}) in File No. 01/87/050/00371/AM17, the Committee decided to ratify license as applied for with 2.75% wastage with the condition that net weight of Polyurethane part in Export should not be less than 15825.88Kg

**RA may take consequential action as per Policy / Procedures**

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|---|---|---|---|
| Case No. A-156 | Max Specialty Films Ltd | HQ F. No. 01/87/050/ 00182/AM18/DES-VII | Status: Deferred |
| NC No.:14/AM20 Dated: 18.12.2019 | Adv. Lic. No. and Date 2210015723 Dt:14.06.2017 | RA F. No. 22/24/040/00005/AM18 | |



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**Subject: Fixation of norms**

**Decision:** The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

As per information furnished vide the letter dated 27.11.19 the EVA content is 43.79% and claiming a uniform wastage of 18%. Further, as per process of manufacture the EVA content is 48% with wastage of 13.07%. Please clarify the same and also exact wastage incurred for EVA

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| **Case No. A-157** | **Servewell Household Appliances** | **HQ F. No. 01/87/50/ 00534/AM19/DES-VII** | Status: **Deferred** |
| **NC No.:14/AM20 Dated: 18.12.2019** | Adv. Lic. No. and Date **2410042506 dt. 06.09.2018** | **RA F. No.** 24/24/040/00011/AM19 | |

**Subject: Fixation of norms**

**Decision** : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case.

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| **Case No. A-158** | **M/s KKalpana Industries (India) Ltd** | **HQ F. No. 01/87/50/ 00284/AM18/DES-VII** | **Status: Approved** |
| **NC No.:14/AM20 Dated: 18.12.2019** | **Adv. Lic. No. and Date 0310814533 dt 10.07.2017** | **RA F. No. 03/94/040/00832/AM17** | |

**Subject: Correction in the quantity of Import Item allowed by NC**

**Decision** : The committee considered the request of the firm and decided to adopt the following norms in the Minutes of Meeting No.6 of Norms Committee-VII held on 06.12.2017 instead of earlier norms fixed:-

| EXPORT ITEM | QUANTITY | IMPORT ITEM | QUANTITY |
|---|---|---|---|
| Polyethylene Compound (Containing Minimum 97% Polyethylene) | 23.200 MT | LLDPE Granules | 22.500 M.T |
| | | Antioxidant | 0.460 M.T |
| | | UT Stabilizer | 0.230 M.T |

**RA may take consequential action as per Policy / Procedures**

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| **Case No. A-159** | **M/s KKalpana Industries (India) Ltd** | **HQ F. No. 01/87/50/ 00340/AM17/DES-VII** | **Status: Approved** |
| **NC No.:14/AM20 Dated: 18.12.2019** | **Adv. Lic. No. and Date 0310806369 dt 18.07.2016** | **RA F. No. 03/94/040/00066/AM17** | |

**Subject: Correction in the quantity of Import Item allowed by NC**



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**Decision** : The committee considered the request of the firm and decided to adopt the following norms in the Minutes of Meeting No.14 of Norms Committee-VII held on 21.12.2016 instead of earlier norms fixed:-

| EXPORT ITEM | QUANTITY | IMPORT ITEM | QUANTITY |
|---|---|---|---|
| XLPE Compound | 1MT | LDPE Granules | 0.99M.T |
| | | Di-Cumylperoxide(DCP) | 0.02M.T |
| | | Antioxidant | 0.01 M.T |
| | | Octagon Jumbo Sleeves/ Box | As per packing policy |

**RA may take consequential action as per Policy / Procedures**

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|---|---|---|---|
| **Case No. A-160** | **M/s DSM India Pvt.Ltd** | **HQ F. No. 01/87/50/ 00459/AM18/DES-VII** | **Status: Approved** |
| **NC No.:14/AM20 Dated: 18.12.2019** | **Adv. Lic. No. and Date 3110066929 dt 05.12.2017** | **RA F. No. 31/83/040/00116/AM18** | |

**Subject: Correction in the quantity of Import Item allowed by NC**

**Decision:** The Committee considered the request of the firm and decided that the quantity of Import Item No.3 i.e. Micro Glass Beads Reinf Agent **may be read as 0.204 Kg** instead of 0.0204Kg in the minutes of Meeting No. 7 of Norms Committee-VII held on 05.06.2018

**RA may take consequential action as per Policy / Procedures**

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| **Case No. A-161** | **M/s SPERRY PLAST LTD** | **HQ F. No. 01/87/050/ 00086/AM18/DES-VI** | Status: **Deferred** |
| **NC No.:14/AM20 Dated: 18.12.2019** | Adv. Lic. No. and Date **0510402144 dt 03.04.2017** | **RA F. No. 05/24/040/00662/AM17** | |

**Subject: Fixation of norms**

**Decision:** The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

a) Specific grade imported for both raw materials along with copy of bill of entry

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| **Case No. A-162** | **M/s Maruti Techno Rubber Pvt.Limited** | **HQ F. No. 01/87/050/ 00165/AM19/DES-VII** | **Status: Approved** |
| **NC No.:14/AM20 Dated: 18.12.2019** | **Adv. Lic. No. and Date 0510406049 dt 05.04.2018** | **RA F. No. 05/24/040/00649/AM18** | |

**Subject: Fixation of norms**



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**Decision:** Based on the technical comments of Department for Promotion of Industry and Internal Trade furnished vide their communication No. P-47011/338/2019/-TSW dated 17.12.2019, Committee decided to ratify license as under:

| EXPORT ITEM | QUANITY | IMPORT ITEM | QUANITY |
|---|---|---|---|
| EXPANSION & CONTRACTION JOINT MADE OUT OF PVC NITRILE BLEND HEAT RESISTANT (CONTAINING THE FOLLOWING:-<br>1.PVC RESIN 14%<br>2.NBR 32.9%<br>3. DOP 31.5%) | 90000Kg | PVC Resin Suspension Grade Quality Standard | 12600Kg |
| | | Nitrile Butadiene Rubber (NBR)Heat Resistant Quality Standard | 29610Kg |
| | | Rubber Chemicals Non-Staining Quality Standard | 14440Kg |
| | | D.O.P Softener, Quality Standard | 28350Kg |
| **RA may take consequential action as per Policy / Procedures** | | | |

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| **Case No. A-163** | **M/s Mittal Polypacks Pvt.Ltd** | **HQ F. No. 01/87/50/ 117/AM17/DES.VII** | **Status: Approved** |
| **NC No.:14/AM20 Dated: 18.12.2019** | **Adv. Lic. No. and Date 0210206593 dt 05.04.2016** | **RA F. No. 02/24/040/00217/AM16** | |

**Subject: Enhancement of quantity of Import Item No 1.**

**Decision:** The committee considered the request of the firm and decided to adopt the following norms in the Minutes of Meeting No.12 of Norms Committee-VII held on 24.11.2016 instead of earlier norms fixed:-

| EXPORT ITEM | QUANTITY | IMPORT ITEM | QUANTITY |
|---|---|---|---|
| PP Woven sacks with liner (PP Woven sacks= 378000KGS & Liner made of LLDPE=222000KGS) | 600000Kg | PP (Polyropylene) Granules | 1.10 Kg/Kg content in Export Product |
| | | LLDPE | 1.05Kg/Kg content in Export Product |

**RA may take consequential action as per Policy / Procedures**

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|---|---|---|---|
| **Case No. A-164** | **M/s Cikautxo India Private Limited** | **HQ F. No. 01/87/050/ 00199/AM16/DES-VII** | **Status: Deferred** |
| **NC No.:14/AM20 Dated: 18.12.2019** | **Adv. Lic. No. and Date 3110065522 dt 01.07.2015** | **RA F. No. 31/83/040/00043/AM16** | |

**Subject: Fixation of norms**



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**Decision**: The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{SK}

## ONLINE CASES

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|---|---|---|---|---|
| 1 | **Case No.:336/24/87-ALC1/2018** | Party Name: UNIPATCH RUBBER LTD. | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Rejected** |
| | HQ File :01/87/050/01142/AM19/ | RLA File :05/24/040/00179/AM16/ | Lic.No/Date:0510395377 20.08.2015 | |
| | **Decision :** The committee noted that a DL was issued to firm on 20.09.2019, which was followed by a reminder on 28.11.2019. However, firm has not replied to the DL. Therefore, committee decided to reject the case | | | |

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|---|---|---|---|---|
| 2 | **Case No.:24/24/87-ALC1/2018** | Party Name: MACRO POLYMERS P. LTD. | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Approved** |
| | HQ File :01/87/050/00830/AM19/ | RLA File :08/24/040/00290/AM16/ | Lic.No/Date:0810136669 07.12.2015 | |

**Decision :** Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00830/AM19, the Committee decided to adopt following norms:-

| EXPORT ITEM | QUANITY | IMPORT ITEM | QUANITY |
|---|---|---|---|
| ALKYD RESIN S-5035 (60+/-2% RESIN CONTENT) | 1Kg | DISTILLED FATTY ACID | 0.245Kg |
| | | GLYCERIN | 0.104Kg |
| | | PENTAERITHRITOL | 0.0694Kg |
| | | PHTHALIC ANHYDRIDE | 0.227Kg |
| | | XYLENE | 0.420Kg |
| **RA may take consequential action as per Policy / Procedures** | | | |

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| 3 | **Case No.:1/24/87-ALC1/2018** | Party Name: SANGHVI TECHNO PRODUCTS | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| | HQ File :01/87/050/00807/AM19/ | RLA File :08/24/040/00373/AM16/ | Lic.No/Date:0810137116 03.02.2016 | |
| | **Decision :** The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA as well as firm by email and deferred the case | | | |

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| 4 | **Case No.:45/24/87-ALC1/2018** | Party Name: MACRO POLYMERS P. LTD. | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Approved** |
| | HQ File | RLA File | Lic.No/Date:0810137536 | |



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| :01/87/050/00851/AM19/ | :08/24/040/00346/AM16/ | 29.03.2016 | |

**Decision :** Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00851/AM19, the Committee decided to adopt following norms:-

| EXPORT ITEM | QUANITY | IMPORT ITEM | QUANITY |
|---|---|---|---|
| Alkyd Resin C- 1034 ( Resin content 80+/-2%) | 1Kg | Lauric Acid | 0.265Kg |
| | | Phthalic Anhydride | 0.377Kg |
| | | Glycerine | 0.250Kg |
| | | Toluene | 0.210Kg |
| **RA may take consequential action as per Policy / Procedures** | | | |

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|---|---|---|---|
| **Case No.:46/24/87-ALC1/2018** | Party Name: MACRO POLYMERS P. LTD. | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Approved** |
| HQ File :01/87/050/00852/AM19/ | RLA File :08/24/040/00364/AM16/ | Lic.No/Date:0810137547 30.03.2016 | |

**Decision :** Based on the examination of the case of firm by Technical Expert (Consultant {DNM) in File No. 01/87/050/00830/AM19, the Committee decided to adopt following norms:-

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| EXPORT ITEM | QUANITY | IMPORT ITEM | QUANITY |
|---|---|---|---|
| ALKYD RESIN S-5035 (60+/-2% RESIN CONTENT) | 1Kg | DISTILLED FATTY ACID | 0.245Kg |
| | | Pentaerithritol | 0.0694Kg |
| | | Phthalic Anhydride | 0.227Kg |
| | | Glycerine | 0.104Kg |
| | | Toluene | 0.420Kg |
| **RA may take consequential action as per Policy / Procedures** | | | |

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|---|---|---|---|
| **Case No.:146/24/87-ALC1/2018** | Party Name: VASUDHA CHEMICALS PVT. LTD. | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| HQ File :01/87/050/00952/AM19/ | RLA File :03/95/040/00065/AM17/ | Lic.No/Date:0310804191 26.04.2016 | |

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**Decision :** The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.

b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.

c) Chemical name, Technical specifications of items proposed to be imported.



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d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.

e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

f) Material balance and quantity of indigenous input for each export product.

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| | **Case No.:68/15/87-ALC1/2016** | Party Name: RALLIS INDIA LIMITED | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| | HQ File :01/87/050/00461/AM17/ | RLA File :03/95/040/00409/AM17/ | Lic.No/Date:0310807887 19.09.2016 | |
| 7 | **Decision :** The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-<br><br>a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.<br><br>b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.<br><br>c) Chemical name, Technical specifications of items proposed to be imported.<br><br>d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.<br><br>e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product | | | |

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| | **Case No.:41/24/87-ALC1/2018** | Party Name: ATUL LIMITED, | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Approved** |
| | HQ File :01/87/050/00847/AM19/ | RLA File :08/24/040/00019/AM18/ | Lic.No/Date:0810140187 01.05.2017 | |
| 8 | **Decision :** Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00847/AM19, the Committee decided to adopt following norms:- | | | |

| EXPORT ITEM | QUANITY | IMPORT ITEM | QUANITY |
|---|---|---|---|
| Formulated Epoxy Resin Containing not less than 85% Basic Liquid Resin (YD 128) Equal to YN 1828 | 1Kg | Basic Liquid Resin (YD 128) Equal to YN 1828 | 0.85Kg |
| **RA may take consequential action as per Policy / Procedures** | | | |

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| | **Case No.:8/16/87-ALC1/2018** | Party Name: TEGA INDUSTRIES LIMITED | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| 9 | HQ File :01/87/050/00305/AM19/ | RLA File :02/24/040/00058/AM19/ | Lic.No/Date:0210208570 16.07.2018 | |
| | **Decision :** The committee considered the case as per agenda and decided to defer the matter for examination of the case by DPIIT | | | |



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| 10 | **Case No.:42/19/87-ALC1/2018** | Party Name: JINDAL SPECIALTY TEXTILES LTD | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Rejected** |
| | HQ File :01/87/050/00536/AM19/ | RLA File :30/24/040/00028/AM19/ | Lic.No/Date:3010104445 18.09.2018 | |
| | **Decision :** The committee noted that a DL was issued to firm on 16.09.2019, which was followed by a reminder on 28.11.2019. However, firm has not replied to the DL. Therefore, committee decided to reject the case | | | |

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| 11 | **Case No.:122/21/87-ALC1/2018** | Party Name: JINDAL SPECIALTY TEXTILES LTD | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Rejected** |
| | HQ File :01/87/050/00671/AM19/ | RLA File :30/24/040/00035/AM19/ | Lic.No/Date:3010104495 08.11.2018 | |
| | **Decision :** The committee noted that a DL was issued to firm on 16.09.2019, which was followed by a reminder on 28.11.2019. However, firm has not replied to the DL. Therefore, committee decided to reject the case | | | |

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| 12 | **Case No.:318/24/87-ALC1/2018** | Party Name: KEY EXPORTS, | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| | HQ File :01/87/050/01124/AM19/ | RLA File :03/94/040/01001/AM19/ | Lic.No/Date:0310827208 21.02.2019 | |
| | **Decision :** The committee considered the case as per agenda and decided to defer the matter. | | | |

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| 13 | **Case No.:7/1/87-ALC1/2019** | Party Name: SI GROUP - INDIA PRIVATE LIMITED | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Approved** |
| | HQ File :01/87/050/01237/AM19/ | RLA File :03/95/040/01241/AM19/ | Lic.No/Date:0310827446 05.03.2019 | |

**Decision :** Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/01237/AM19, the Committee decided to adopt following norms:-

| EXPORT ITEM | QUANITY | IMPORT ITEM | QUANITY |
|---|---|---|---|
| PHENOLIC RESIN PR/502{ RESIN CONTENT NOT LESS THAN 82%} | 1MT | PHENOL | 0.787MT |
| **RA may take consequential action as per Policy / Procedures** | | | |

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| 14 | **Case No.:37/1/87-ALC1/2019** | Party Name: MEDICAP HEALTHCARE LIMITED | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Approved** |
| | HQ File :01/87/050/01267/AM19/ | RLA File :34/24/040/00310/AM19/ | Lic.No/Date:3410044988 20.03.2019 | |

**Decision :** Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/01267/AM19, the Committee decided to adopt following norms:-

| EXPORT ITEM | QUANITY | IMPORT ITEM | QUANITY |
|---|---|---|---|



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| EUROHEAD FOIL CAP PP | 5000000Number | POLYPROPYLENE | 1.05Kg/Kg content in Export Product |
| EUROHEAD FOIL CAP PE | 5000000Number | THERMO PLASTICS ELASTOMER | 1.05Kg/Kg content in Export Product |
| | | ALUMINIUM CAP FOIL | 1.30Kg/Kg content in Export Product |
| | | POLYETHYLENE (RESIN) | Not Allowed |
| **RA may take consequential action as per Policy / Procedures** | | | |

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| **Case No.:4/2/87-ALC1/2019** | Party Name: OCEAN THERMOPLASTIC ELASTOMERS PRIVATE LIMITED | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Approved** |
| HQ File :01/87/050/00004/AM20/ | RLA File :05/24/040/00002/AM20/ | Lic.No/Date:0510410129 03.04.2019 | |

**Decision :** Based on the technical comments of Department for Promotion of Industry and Internal Trade furnished vide their communication No. P-47011/342/2019/-TSW dated 17.12.2019, Committee decided to adopt following norms:

| EXPORT ITEM | QUANITY | IMPORT ITEM | QUANITY |
|---|---|---|---|
| THERMOPLASTIC RUBBER COMPOUND | 18000Kg | SBS-THERMOPLASTIC ELASTOMER OIL EXTENDED STYRENE BUTADIENE STYRENE BLOCK CO-POLYMER | 1.02Kg/per Kg content in export product |
| **RA may take consequential action as per Policy / Procedures** | | | |

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| **Case No.:34/2/87-ALC1/2019** | Party Name: NATROYAL INDUSTRIES PRIVATE LIMITED | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Approved** |
| HQ File :01/87/050/00034/AM20/ | RLA File :34/24/040/00004/AM20/ | Lic.No/Date:3410045043 11.04.2019 | |

**Decision :** Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00034/AM20, the Committee decided to ratify license as under:-

| EXPORT ITEM | QUANITY | IMPORT ITEM | QUANITY |
|---|---|---|---|
| THREE LAYERED PRINTED PVC FLOOR COVERING (Thickness 0.35 mm to 2.0 mm) | 100000Kg | PVC RESIN | 62700Kg |
| | | PVC PLASTICIZER (PHTHALIC, NON-POLYMERIC) {DINP} | 33400Kg |
| | | ADIPATE PLASTICIZER (DOA) | 3400Kg |
| | | EPOXY PLASTICIZER | 3000Kg |
| | | TITANIUM DIOXIDE/PIGMENT | 3000Kg |
| | | SOLVENT (CYCLO HEXANONE MEK/MIBK) | 2000Kg |



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| | | ANTISTATIC AGENT(TITANATE COUPLING AGENT/FUNGICIDE) | 700Kg |
| | | PROCESSING AID/MODIFIER | 1400Kg |
| | | PVC STABILIZER | 2000Kg |
| **RA may take consequential action as per Policy / Procedures** | | | |

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| | **Case No.:3/5/87-ALC1/2019** | Party Name: PORUS LABORATORIES PRIVATE LIMITED | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| | HQ File :01/87/050/00114/AM20/ | RLA File :09/24/040/00072/AM20/ | Lic.No/Date:0910067554 21.05.2019 | |
| 17 | **Decision :** The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-<br><br>a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.<br><br>b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.<br><br>c) Chemical name, Technical specifications of items proposed to be imported.<br><br>d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.<br><br>e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product<br><br>f) Complete Chemical name of Export Item<br><br>g) Complete Chemical name of Import Item No.1 | | | |

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| | **Case No.:17/5/87-ALC1/2019** | Party Name: GUJARAT FLUORO CHEMICALS LTD | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| | HQ File :01/87/050/00128/AM20/ | RLA File :34/24/040/00344/AM19/ | Lic.No/Date:3410045162 21.05.2019 | |
| 18 | **Decision :** The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-<br><br>a) Chemistry, Molecular weight, Stickhometric balance and % yield.<br><br>b) Material balance, with wastage in process.<br><br>c) Any guaranteed Norms of consumption by technology supplier. | | | |

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| 19 | **Case No.:4/5/87-ALC1/2019** | Party Name: GARWARE POLYESTER LTD. | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Rejected** |
| | HQ File | RLA File | Lic.No/Date:0310829191 | |



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| | :01/87/050/00115/AM20/ | :03/94/040/00003/AM20/ | 22.05.2019 | |

**Decision :** The committee noted that a DL was issued to firm on 16.09.2019, which was followed by a reminder on 28.11.2019. However, firm has not replied to the DL. Therefore, committee decided to reject the case

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| 20 | **Case No.:19/5/87-ALC1/2019** | Party Name: CHIRIPAL POLY FILMS LTD. | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Rejected** |
| | HQ File :01/87/050/00130/AM20/ | RLA File :08/24/040/00063/AM20/ | Lic.No/Date:0810145354 24.05.2019 | |

**Decision :** The committee noted that a DL was issued to firm on 16.09.2019, which was followed by a reminder on 28.11.2019. However, firm has not replied to the DL. Therefore, committee decided to reject the case

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| 21 | **Case No.:20/5/87-ALC1/2019** | Party Name: S HRINATH ROTO PACK PVT LTD. | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Approved** |
| | HQ File :01/87/050/00131/AM20/ | RLA File :09/24/040/00065/AM20/ | Lic.No/Date:0910067569 24.05.2019 | |

**Decision :** Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00131/AM120, the Committee decided to adopt following norms:-

| EXPORT ITEM | QUANITY | IMPORT ITEM | QUANITY |
|---|---|---|---|
| Printed Flexible Packaging Material adhesive laminated of multilayers of relevant substrate without hotmelt in the form of Rolls | 90000Kg | PET | 1.05Kg/Kg content in Export Product |
| | | Low Density Polyethylene Homo Polymer | 1.05Kg/Kg content in Export Product |
| | | LLDPE Polyethylene | 1.05Kg/Kg content in Export Product |
| **RA may take consequential action as per Policy / Procedures** | | | |

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| 22 | **Case No.:21/5/87-ALC1/2019** | Party Name: WINDSON CHEMICAL PVT.LTD. | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| | HQ File :01/87/050/00132/AM20/ | RLA File :52/24/040/00008/AM20/ | Lic.No/Date:5210043065 24.05.2019 | |

**Decision :**The committee considered the request of the firm and decided to give one month's time to firm for submission of reply.

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| 23 | **Case No.:31/5/87-ALC1/2019** | Party Name: MOTIBA SILICONE PRIVATE LIMITED | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| | HQ File :01/87/050/00142/AM20/ | RLA File :08/24/040/00077/AM20/ | Lic.No/Date:0810145401 29.05.2019 | |

**Decision :** The Committee considered the case as per agenda and decided issue deficiency letter



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| | to the authorization holder for submission of the following information and deferred the case:-<br>a) Percentage of Non volatile matter in Import and Export<br>b) Details of indigenous input with quantity | | | |
| 24 | **Case No.:34/5/87-ALC1/2019** | Party Name: PORUS LABORATORIES PRIVATE LIMITED | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| | HQ File :01/87/050/00145/AM20/ | RLA File :09/24/040/00087/AM20/ | Lic.No/Date:0910067602 30.05.2019 | |
| | **Decision :** The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to call for Hard Copy from the firm again and deferred the case. | | | |
| 25 | **Case No.:35/5/87-ALC1/2019** | Party Name: WACKER METROARK CHEMICALS PVT LTD | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| | HQ File :01/87/050/00146/AM20/ | RLA File :02/24/040/00024/AM20/ | Lic.No/Date:0210209210 30.05.2019 | |
| | **Decision :** The committee considered the case as per agenda and noted that comments were sought from Department of Chemicals and Petro Chemicals and the same are awaited. Therefore, committee decided to defer the case. | | | |
| 26 | **Case No.:36/5/87-ALC1/2019** | Party Name: WELSPUN FLOORING LIMITED | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| | HQ File :01/87/050/00147/AM20/ | RLA File :09/24/040/00044/AM20/ | Lic.No/Date:0910067610 31.05.2019 | |
| | **Decision :** The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to call for Hard Copy from the firm again and deferred the case. | | | |
| 27 | **Case No.:37/5/87-ALC1/2019** | Party Name: WELSPUN FLOORING LIMITED | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| | HQ File :01/87/050/00148/AM20/ | RLA File :09/24/040/00045/AM20/ | Lic.No/Date:0910067611 31.05.2019 | |
| | **Decision :** The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to call for Hard Copy from the firm again and deferred the case. | | | |
| 28 | **Case No.:38/5/87-ALC1/2019** | Party Name: CREST COMPOSITES & PLASTICS PVT. LTD. | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Approved** |
| | HQ File :01/87/050/00149/AM20/ | RLA File :08/24/040/00079/AM20/ | Lic.No/Date:0810145425 31.05.2019 | |
| | **Decision :** Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00149/AM20, the Committee decided to adopt following norms:- | | | |



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| EXPORT ITEM | QUANITY | IMPORT ITEM | QUANITY |
|---|---|---|---|
| SATURATED POLYESTER RESIN CT-7022 {65%RESIN CONTENT} | 1Kg | MONO ETHLENE GLYCOL | 0.0352Kg |
| | | GLYCERINE | 0.0515Kg |
| | | NEO PENTYL GLYCOL | 0.1092Kg |
| | | PHTHALIC ANHYDRIDE | 0.3907Kg |
| | | LAURIC ACID | 0.0417Kg |
| | | BUTYLE CELLOSOLVE | 0.0676Kg |
| **RA may take consequential action as per Policy / Procedures** | | | |

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| | **Case No.:50/5/87-ALC1/2019** | Party Name: WACKER METROARK CHEMICALS PVT LTD | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| 29 | HQ File :01/87/050/00161/AM20/ | RLA File :02/24/040/00032/AM20/ | Lic.No/Date:0210209233 10.06.2019 | |
| | **Decision :** The committee considered the case as per agenda and noted that comments were sought from Department of Chemicals and Petro Chemicals and the same are awaited. Therefore, committee decided to defer the case | | | |

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| | **Case No.:51/5/87-ALC1/2019** | Party Name: WACKER METROARK CHEMICALS PVT LTD | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| 30 | HQ File :01/87/050/00162/AM20/ | RLA File :02/24/040/00034/AM20/ | Lic.No/Date:0210209234 10.06.2019 | |
| | **Decision :** The committee considered the case as per agenda and noted that comments were sought from Department of Chemicals and Petro Chemicals and the same are awaited. Therefore, committee decided to defer the case | | | |

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| | **Case No.:55/5/87-ALC1/2019** | Party Name: PIONEER POLYLEATHERS LIMITED | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| 31 | HQ File :01/87/050/00166/AM20/ | RLA File :05/24/040/00150/AM20/ | Lic.No/Date:0510410908 12.06.2019 | |
| | **Decision :** The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case. | | | |

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| | **Case No.:67/5/87-ALC1/2019** | Party Name: WACKER METROARK CHEMICALS PVT LTD | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| 32 | HQ File :01/87/050/00178/AM20/ | RLA File :02/24/040/00037/AM20/ | Lic.No/Date:0210209255 14.06.2019 | |
| | **Decision :** The committee considered the case as per agenda and noted that comments were sought from Department of Chemicals and Petro Chemicals and the same are awaited. Therefore, | | | |



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committee decided to defer the case

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| 33 | **Case No.:75/5/87-ALC1/2019** | Party Name: GUNJAN PAINTS LIMITED | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| | HQ File :01/87/050/00186/AM20/ | RLA File :08/24/040/00036/AM20/ | Lic.No/Date:0810145536 18.06.2019 | |

**Decision :** The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to call for Hard Copy from the firm again and deferred the case.

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| 34 | **Case No.:1/8/87-ALC1/2019** | Party Name: WACKER METROARK CHEMICALS PVT LTD | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| | HQ File :01/87/050/00188/AM20/ | RLA File :02/24/040/00047/AM20/ | Lic.No/Date:0210209278 21.06.2019 | |

**Decision :** The committee considered the case as per agenda and noted that comments were sought from Department of Chemicals and Petro Chemicals and the same are awaited. Therefore, committee decided to defer the case

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| 35 | **Case No.:5/8/87-ALC1/2019** | Party Name: CREST COMPOSITES & PLASTICS PVT. LTD. | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Approved** |
| | HQ File :01/87/050/00192/AM20/ | RLA File :08/24/040/00098/AM20/ | Lic.No/Date:0810145564 25.06.2019 | |

**Decision :** Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00192/AM20, the Committee decided to adopt following norms:-

| EXPORT ITEM | QUANITY | IMPORT ITEM | QUANITY |
|---|---|---|---|
| SATURATED POLYESTER RESIN TOPCOAT CT-6224 { NON VOLATILE MATTER NOT LESS THAN 60%} | 1Kg | NEO PENTYL GLYCOL | 0.177Kg |
| | | BUTYL CELLOSOLVE | 0.0751Kg |
| | | PURIFIED ISOPHTHALIC ACID | 0.221Kg |
| | | PHTHALIC ANHYDRIDE | 0.107Kg |
| | | ADIPIC ACID | 0.0767Kg |
| **RA may take consequential action as per Policy / Procedures** | | | |

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| 36 | **Case No.:6/8/87-ALC1/2019** | Party Name: TANGERINE DESIGN PVT. LTD. | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| | HQ File :01/87/050/00193/AM20/ | RLA File :05/24/040/00165/AM20/ | Lic.No/Date:0510411046 25.06.2019 | |

**Decision :** The committee considered the case as per agenda and noted that firm was asked for



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hard copy of the application. However, same has not been received. Therefore, committee decided to call for Hard Copy from the firm again and deferred the case.

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| | **Case No.:7/8/87-ALC1/2019** | Party Name: TANGERINE DESIGN PVT. LTD. | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| | HQ File :01/87/050/00194/AM20/ | RLA File :05/24/040/00164/AM20/ | Lic.No/Date:0510411047 25.06.2019 | |
| 37 | **Decision :** The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-<br><br>a) Complete calculation for the requirement of raw materials for the manufacture of Export product indicating net content and wastage of raw materials separately for each type of export product and also for different sizes<br>b) Manufacturing process indicating stage wise wastage of raw materials<br>c)GSM of Synthetic PU leather and specification of cow finished leather | | | |

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| | **Case No.:10/8/87-ALC1/2019** | Party Name: UNIFORM SYNTHETICS | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Approved** |
| | HQ File :01/87/050/00197/AM20/ | RLA File :03/95/040/00289/AM20/ | Lic.No/Date:0310829930 26.06.2019 | |
| 38 | **Decision :** Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00197/AM20, the Committee decided to adopt following norms:- | | | |

| EXPORT ITEM | QUANITY | IMPORT ITEM | QUANITY |
|---|---|---|---|
| POLYURETHANE RESIN {100% RESIN} | 1Kg | POLYETHER POLYOL | 0.87Kg |
| | | TOLUENE DIISOCYANATE | 0.15Kg |
| **RA may take consequential action as per Policy / Procedures** | | | |

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| | **Case No.:14/8/87-ALC1/2019** | Party Name: SHRINATH ROTO PACK PVT LTD. | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| 39 | HQ File :01/87/050/00201/AM20/ | RLA File :09/24/040/00154/AM20/ | Lic.No/Date:0910067714 27.06.2019 | |
| | **Decision :** The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to call for Hard Copy from the firm again and deferred the case. | | | |

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| | **Case No.:15/8/87-ALC1/2019** | Party Name: WACKER METROARK CHEMICALS PVT LTD | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| 40 | HQ File :01/87/050/00202/AM20/ | RLA File :02/24/040/00052/AM20/ | Lic.No/Date:0210209293 27.06.2019 | |
| | **Decision :** The committee considered the case as per agenda and noted that comments were sought from Department of Chemicals and Petro Chemicals and the same are awaited. Therefore, committee decided to defer the case | | | |



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| 41 | **Case No.:17/8/87-ALC1/2019** | Party Name: NANOFIL TECHNOLOGIES PRIVATE LIMITED | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| | HQ File :01/87/050/00204/AM20/ | RLA File :61/24/040/00003/AM20/ | Lic.No/Date:6110001602 28.06.2019 | |
| | **Decision :** The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to call for Hard Copy from the firm again and deferred the case. | | | |

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| 42 | **Case No.:20/8/87-ALC1/2019** | Party Name: FISHFA RUBBERS LIMITED | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| | HQ File :01/87/050/00207/AM20/ | RLA File :24/24/040/00003/AM20/ | Lic.No/Date:2410042796 28.06.2019 | |
| | **Decision :** The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to call for Hard Copy from the firm again and deferred the case. | | | |

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| 43 | **Case No.:21/8/87-ALC1/2019** | Party Name: GOLDEN ROLLS PVT LTD | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| | HQ File :01/87/050/00208/AM20/ | RLA File :33/24/040/00009/AM20/ | Lic.No/Date:3310030559 28.06.2019 | |
| | **Decision :** The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to call for Hard Copy from the firm again and deferred the case. | | | |

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| 44 | **Case No.:18/8/87-ALC1/2019** | Party Name: GANPATI PIPES | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| | HQ File :01/87/050/00205/AM20/ | RLA File :05/23/040/00133/AM20/ | Lic.No/Date:0510411106 01.07.2019 | |
| | **Decision :** The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to call for Hard Copy from the firm again and deferred the case. | | | |

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| 45 | **Case No.:19/8/87-ALC1/2019** | Party Name: BAGLA POLIFILMS LIMITED | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| | HQ File :01/87/050/00206/AM20/ | RLA File :05/23/040/00099/AM20/ | Lic.No/Date:0510411110 01.07.2019 | |
| | **Decision :** The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to call for Hard Copy from the firm again and deferred the case. | | | |

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| 46 | **Case No.:28/8/87-ALC1/2019** | Party Name: CONSOLIDATED WOOD INDUSTRIES | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Approved** |
| | HQ File :01/87/050/00215/AM20/ | RLA File :10/24/040/00028/AM20/ | Lic.No/Date:1010060219 | |



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| | | 03.07.2019 | |

**Decision :** Based on the technical comments of Department for Promotion of Industry and Internal Trade furnished vide their communication No. P-47011/346/2019/-TSW dated 17.12.2019, Committee decided to ratify license as under:

| EXPORT ITEM | QUANITY | IMPORT ITEM | QUANITY |
|---|---|---|---|
| Rubber Floor Mats {Containing Minimum 76.8% Crumb Rubber} | 1875000Kg | Rubber Crumb Powder | 1.04Kg/Kg content in Export Product |
| **RA may take consequential action as per Policy / Procedures** | | | |

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| | **Case No.:33/8/87-ALC1/2019** | Party Name: AUTUS INTERNATIONAL | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| 47 | HQ File :01/87/050/00220/AM20/ | RLA File :31/83/040/00055/AM20/ | Lic.No/Date:3110067463 04.07.2019 | |

**Decision :** The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to call for Hard Copy from the firm again and deferred the case.

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| | **Case No.:34/8/87-ALC1/2019** | Party Name: SUNLINK PHOTOVOLTAIC PRIVATE LIMITED | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| 48 | HQ File :01/87/050/00221/AM20/ | RLA File :31/83/040/00053/AM20/ | Lic.No/Date:3110067464 05.07.2019 | |

**Decision :** The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to call for Hard Copy from the firm again and deferred the case.

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| | **Case No.:36/8/87-ALC1/2019** | Party Name: MANGALAM ORGANICS LIMITED (FORMERLY DUJODWALA | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| 49 | HQ File :01/87/050/00223/AM20/ | RLA File :03/95/040/00077/AM20/ | Lic.No/Date:0310830155 08.07.2019 | |

**Decision :** The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{DNM}

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| | **Case No.:37/8/87-ALC1/2019** | Party Name: ELASTOMER INDIA MFG.CO.(PROP.ATUL J SHAH) | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Approved** |
| 50 | HQ File :01/87/050/00224/AM20/ | RLA File :31/83/040/00057/AM20/ | Lic.No/Date:3110067467 08.07.2019 | |

**Decision :** Based on the technical comments of Department for Promotion of Industry and Internal Trade furnished vide their communication No. P-47011/345/2019/-TSW dated 17.12.2019, Committee decided to ratify license as under:



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| EXPORT ITEM | QUANITY | IMPORT ITEM | QUANITY |
|---|---|---|---|
| OTHERS ARTICLES OF VULCANISED RUBBER, MUDFLAP, RUBBER METAL PLATES, RUBBER HOLDER, RUBBER BUMPER, MOULDED BUMPER, MOULDED BUFFER, RUBBER WHEEL | 121562.Kg | SECONDARY RUBBER COMPOUND | 1.05Kg/Kg content in Export Product |
| **RA may take consequential action as per Policy / Procedures** | | | |

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| 51 | **Case No.:38/8/87-ALC1/2019** | Party Name: INTERNATIONAL CONVEYORS LIMITED | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Approved** |
| | HQ File :01/87/050/00225/AM20/ | RLA File :03/94/040/00300/AM20/ | Lic.No/Date:0310830271 12.07.2019 | |

**Decision :** Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00225/AM20, the Committee decided to ratify the license as under:-

| EXPORT ITEM | QUANITY | IMPORT ITEM | QUANITY |
|---|---|---|---|
| PVC SOLID WOVEN FIRE RESISTANT ANTISTATIC CONVEYOR BELTING, TYPE-8000 (VARIOUS THICKNESS) {WEIGHT NOT LESS THAN 16.160Kg/Sq. meter} | 10000Sq.meter | POLYESTER FILAMENT YARN (1000 D) | 1.05Kg/Kg content in Export Product |
| | | NYLON YARN (1260 D) | 1.05Kg/Kg content in Export Product |
| | | PVC RESIN | 1.05Kg/Kg content in Export Product |
| | | PHOSPHATE PLASTICIZER | 1.05Kg/Kg content in Export Product |
| **RA may take consequential action as per Policy / Procedures** | | | |

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| 52 | **Case No.:39/8/87-ALC1/2019** | Party Name: INTERNATIONAL CONVEYORS LIMITED | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| | HQ File :01/87/050/00226/AM20/ | RLA File :03/94/040/00301/AM20/ | Lic.No/Date:0310830273 12.07.2019 | |

**Decision :** The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

a) As per details provided by the firm Net Weight is 13634Kg/Sq.meter, whereas in the application it is 14298Kg. Hence firm may clarify and give revised material blance.

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| 53 | **Case No.:40/8/87-ALC1/2019** | Party Name: INTERNATIONAL | Meet No/Date:14/87-ALC1/2019 | **Status: Approved** |



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| | CONVEYORS LIMITED | 18.12.2019 | |
| HQ File :01/87/050/00227/AM20/ | RLA File :03/94/040/00302/AM20/ | Lic.No/Date:0310830274 12.07.2019 | |

**Decision :** Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00227/AM20, the Committee decided to ratify the license as under:-

| EXPORT ITEM | QUANITY | IMPORT ITEM | QUANITY |
|---|---|---|---|
| PVC SOLID WOVEN FIRE RESISTANT ANTISTATIC CONVEYOR BELTING, TYPE-3500 (VARIOUS THICKNESS) {WEIGHT NOT LESS THAN 11.96 Kg/Sq. meter} | 11000Sq.meter | POLYESTER FILAMENT YARN (1000 D) | 1.05Kg/Kg content in Export Product |
| | | PVC RESIN | 1.05Kg/Kg content in Export Product |
| | | PHOSPHATE PLASTICIZER | 1.05Kg/Kg content in Export Product |
| **RA may take consequential action as per Policy / Procedures** | | | |

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| 54 | **Case No.:43/8/87-ALC1/2019** | Party Name: VARIOFIL INDUSTRIES | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| | HQ File :01/87/050/00230/AM20/ | RLA File :24/24/040/00018/AM20/ | Lic.No/Date:2410042810 16.07.2019 | |

**Decision :** The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to call for Hard Copy from the firm again and deferred the case.

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| 55 | **Case No.:52/8/87-ALC1/2019** | Party Name: KHANNA POLYRIB(P)LTD., | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Approved** |
| | HQ File :01/87/050/00239/AM20/ | RLA File :06/24/040/00031/AM20/ | Lic.No/Date:0610039247 22.07.2019 | |

**Decision :** The committee considered the case as per agenda and decided to ratify the license as under :-

| EXPORT ITEM | QUANITY | IMPORT ITEM | QUANITY |
|---|---|---|---|
| HDPE SHEET OF VARIOUS DIMENSIONS & THICKNESS | 47992Kg | HDPE GRANULES | 50391Kg |
| **RA may take consequential action as per Policy / Procedures** | | | |

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| 56 | **Case No.:53/8/87-ALC1/2019** | Party Name: ASHKA IMPORT EXPORT | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| | HQ File :01/87/050/00240/AM20/ | RLA File :02/24/040/00057/AM20/ | Lic.No/Date:0210209321 23.07.2019 | |

**Decision :** The committee considered the case as per agenda and noted that firm was asked for



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hard copy of the application. However, same has not been received. Therefore, committee decided to call for Hard Copy from the firm again and deferred the case.

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| 57 | **Case No.:55/8/87-ALC1/2019** | Party Name: DELTA THERMOFORMERS | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| | HQ File :01/87/050/00242/AM20/ | RLA File :03/94/040/00334/AM20/ | Lic.No/Date:0310830529 24.07.2019 | |

**Decision :** The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case.

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| 58 | **Case No.:58/8/87-ALC1/2019** | Party Name: TANGERINE DESIGN PVT. LTD. | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| | HQ File :01/87/050/00245/AM20/ | RLA File :05/24/040/00246/AM20/ | Lic.No/Date:0510411359 25.07.2019 | |

**Decision :** The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

a) Complete calculation for the requirement of raw materials for the manufacture of Export product indicating net content and wastage of raw materials separately for each type of export product and also for different sizes
b) Manufacturing process indicating stage wise wastage of raw materials
c)GSM of Synthetic PU leather and specification of cow finished leather

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| 59 | **Case No.:62/8/87-ALC1/2019** | Party Name: MRL TYRES LIMITED | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Approved** |
| | HQ File :01/87/050/00249/AM20/ | RLA File :05/24/040/00235/AM20/ | Lic.No/Date:0510411375 26.07.2019 | |

**Decision :** The committee considered the case as per agenda and decided to ratify the license on repeat basis as per decision taken in Norms Committee-VII Meeting No.22 held on 06.02.2019 {Case No.44} :-

| EXPORT ITEM | QUANITY | IMPORT ITEM | QUANITY {KG} |
|---|---|---|---|
| NEW PNEUMATIC TYRES OF RUBBER OF A KIND USED ON AGRICULTURAL/ AGRO INDUSTRIAL VIHICLES AND MACHINES, RADIALS-NYLON AND POLYESTER | 100Kg | Natural Rubber – TSR/RSS (ITC HS CODE: TSR, RSS-ITC HS CODE:40012100) | 35.63 |
| | | Synthetic Rubber-PBR Polybutadiene Rubber | 5.89 |
| | | Synthetic Rubber-SBR Synthetic Butadiene Rubber (SBR-1502) | 8.20 |



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| | | Carbon Bleck N660/N330/N375/ N339 | 25.88 |
| | | Nylon Tyre Cord Fabric (Dipped) 1260/1680/1890/840 Denier | 3.05 |
| | | Rubberised Textile Fabric Nylon Chafer Fabric (Dipped) Nylon Chafer / Mono Chafer | 0.051 |
| | | Polyster Tyre Cord Fabric (Dipped) 1500/2000 Denier | 2.12 |
| | | Bead Wire Bead Wire 0.965 MM (Bronze Coded) | 3.12 |
| | | Rubber Chemicals: Antioxidants HS/TDQ/TMQ | 0.74 |
| | | Rubber Chemicals: Antioxidants 6PPD | 0.76 |
| | | Rubber Chemicals: Accelerator NS/TBBS/MBTS | 0.56 |
| | | Rubber Chemicals: Retarders CTP (PVZ) | 0.12 |
| | | Zinc Oxide | 2.85 |
| | | Stearic Acid | 0.95 |
| | | Microcrystalline Petroleum Wax | 0.80 |
| | | Precipitated Silica | 2.01 |
| | | RAE (Residual Aromatic Extract) Oil or Similar Products in which the weight of the Aromatic Constituent exceeds that of the non aromatic constituent, used as Plasticisers and also known as Rubber Process Oil | 4.14 |
| | | Phenolic Tackifier Resin | 1.06 |
| | | Insoluble Sulphur | 0.27 |
| | | Processing Additives | 0.85 |



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| | | Homogenizing Agent | 0.14 |

**Note: There will be a value cap upto 7% of FOB value of exports in case of Rubber Chemicals (S. No.9 to12) and up to 5% of FOB value of exports in case of miscellaneous Chemical (S. No.14 to 21)**

**RA may take consequential action as per Policy / Procedures**

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| 60 | **Case No.:71/8/87-ALC1/2019** | Party Name: SERVEWELL HOUSEHOLD APPLIANCES | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| | HQ File :01/87/050/00258/AM20/ | RLA File :24/24/040/00022/AM20/ | Lic.No/Date:2410042829 26.07.2019 | |

**Decision :** The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to call for Hard Copy from the firm again and deferred the case.

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| 61 | **Case No.:65/8/87-ALC1/2019** | Party Name: TIME TECHNOPLAST LTD. | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| | HQ File :01/87/050/00252/AM20/ | RLA File :03/95/040/01385/AM19/ | Lic.No/Date:0310830636 29.07.2019 | |

**Decision :** The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.

b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.

c) Chemical name, Technical specifications of items proposed to be imported.

d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.

e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

f) Net weight of export product.
g) Manufacturing process in detail indicating wastage at each stage of manufacture.
h) Material balance between import and export.

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| 62 | **Case No.:78/8/87-ALC1/2019** | Party Name: SHRINATH ROTOPACK PRIVATE LIMITED | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| | HQ File :01/87/050/00265/AM20/ | RLA File :09/24/040/00220/AM20/ | Lic.No/Date:0910067850 30.07.2019 | |

**Decision :** The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to call for Hard Copy from the firm again and deferred the case.

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| 63 | **Case No.:79/8/87-ALC1/2019** | Party Name: PACT CLOSURE SYSTEMS | Meet No/Date:14/87-ALC1/2019 | **Status: Deferred** |



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| | (INDIA) PRIVATE LIMITED | 18.12.2019 | |
| HQ File :01/87/050/00266/AM20/ | RLA File :07/24/040/00098/AM20/ | Lic.No/Date:0710115234 31.07.2019 | |

**Decision :** The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to call for Hard Copy from the firm again and deferred the case.

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| | **Case No.:80/8/87-ALC1/2019** | Party Name: UMASREE TEXPLAST PVT. LTD., | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Approved** |
| | HQ File :01/87/050/00267/AM20/ | RLA File :08/24/040/00142/AM20/ | Lic.No/Date:0810145899 02.08.2019 | |

64 **Decision :** The committee considered the case as per agenda and decided to ratify the license as under :-

| EXPORT ITEM | QUANITY | IMPORT ITEM | QUANITY |
|---|---|---|---|
| PP Woven Sacks Net Content in the Export Product 300000 KGS of PP Woven Fabrics | 300000Kg | PP Woven Fabrics | 1.02Kg/Kg content in Export Product |
| **RA may take consequential action as per Policy / Procedures** | | | |

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| | **Case No.:87/8/87-ALC1/2019** | Party Name: AAKASH POLYFILMS LIMITED | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Approved** |
| | HQ File :01/87/050/00274/AM20/ | RLA File :52/21/040/00083/AM20/ | Lic.No/Date:5210043137 05.08.2019 | |

65 **Decision :** Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00274/AM20, the Committee decided to ratify license as under:-

| EXPORT ITEM | QUANITY | IMPORT ITEM | QUANITY |
|---|---|---|---|
| BIAXIALLY ORIENTED POLYPROPYLENE FILMS (BOPP FILMS) | 100000Kg | POLYPROPYLENE RESIN/GRANULES, OF RELEVANT GRADE | 110000kG |
| **RA may take consequential action as per Policy / Procedures** | | | |

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| | **Case No.:84/8/87-ALC1/2019** | Party Name: GULNAR PLASTICS PRIVATE LIMITED | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| 66 | HQ File :01/87/050/00271/AM20/ | RLA File :03/94/040/00354/AM20/ | Lic.No/Date:0310830825 06.08.2019 | |

**Decision :** The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case

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| 67 | **Case No.:86/8/87-ALC1/2019** | Party Name: SAMPARK INDUSTRIES LTD | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| | HQ File | RLA File | Lic.No/Date:0510411453 | |



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| | :01/87/050/00273/AM20/ | :05/24/040/00263/AM20/ | 06.08.2019 | |
| | **Decision :** The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to call for Hard Copy from the firm again and deferred the case. | | | |

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| | **Case No.:88/8/87-ALC1/2019** | Party Name: VACMET INDIA LTD. | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| 68 | HQ File :01/87/050/00275/AM20/ | RLA File :06/24/040/00027/AM20/ | Lic.No/Date:0610039261 07.08.2019 | |
| | **Decision :** The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{SK} | | | |

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| | **Case No.:89/8/87-ALC1/2019** | Party Name: WELSPUN FLOORING LIMITED | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| 69 | HQ File :01/87/050/00276/AM20/ | RLA File :09/24/040/00247/AM20/ | Lic.No/Date:0910067882 08.08.2019 | 06.11.2019 |
| | **Decision :** The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to call for Hard Copy from the firm again and deferred the case. | | | |

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| | **Case No.:90/8/87-ALC1/2019** | Party Name: CREST COMPOSITES & PLASTICS PVT. LTD. | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| 70 | HQ File :01/87/050/00277/AM20/ | RLA File :08/24/040/00150/AM20/ | Lic.No/Date:0810145935 08.08.2019 | |
| | **Decision :** The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{DNM} | | | |

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| | **Case No.:91/8/87-ALC1/2019** | Party Name: MANALI PETROCHEMICALS LIMITED | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| | HQ File :01/87/050/00278/AM20/ | RLA File :04/24/040/00057/AM19/ | Lic.No/Date:0410165949 08.08.2019 | |
| 71 | **Decision :** The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-<br><br>a) Whether F3502 and 2F 3502 refers to the same export product and percentage composition of each product may be given separately.<br><br>b) Percentage of Non-Volatile Matter in each export product. | | | |

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| | **Case No.:92/8/87-ALC1/2019** | Party Name: RMG POLYVINYL INDIA LTD. | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| 72 | HQ File :01/87/050/00279/AM20/ | RLA File :05/24/040/00260/AM20/ | Lic.No/Date:0510411472 08.08.2019 | |
| | **Decision :** The Committee considered the case as per agenda and decided issue deficiency letter | | | |



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to the authorization holder for submission of the following information and deferred the case:-

a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.

b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.

c) Chemical name, Technical specifications of items proposed to be imported.

d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.

e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product

f) Manufacturing process in details with wastage at each stage of manufacturing

g) Material balance between import and export

h) Number of layers in Export

i) Exact thickness of Export

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| **Case No.:1/11/87-ALC1/2019** | Party Name: INTERNATIONAL CONVEYORS LIMITED | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Approved** |
| HQ File :01/87/050/00319/AM20/ | RLA File :03/94/040/00429/AM20/ | Lic.No/Date:0310831295 29.08.2019 | |

**Decision :** Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00319/AM20, the Committee decided to ratify the license as under:-

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| EXPORT ITEM | QUANITY | IMPORT ITEM | QUANITY |
|---|---|---|---|
| PVC SOLID WOVEN FIRE RESISTANT ANTISTATIC CONVEYOR BELTING, TYPE-8000 (1.5 MM X 1.5 MM THK) [ WEIGHT NOT LESS THAN 11.066 Kg/Sq.meter} | 7700Sq.meter | POLYESTER FILAMENT YARN (1000 D) | 1.05Kg/Kg content in Export Product |
| PVC SOLID WOVEN FIRE RESISTANT ANTISTATIC CONVEYOR BELTING, TYPE-8000 ( 2 MM X 1.3 MM THK) [ WEIGHT NOT LESS THAN 17.366 Kg/Sq.meter} | 2300Sq.meter | NYLON YARN (1260 D) | 1.05Kg/Kg content in Export Product |
| PVC SOLID WOVEN FIRE RESISTANT ANTISTATIC CONVEYOR BELTING (1200MM WIDTH X CLASS 1250 (1MM X 1MM THK) [ WEIGHT NOT LESS THAN 13.407 | 7000Sq.meter | PVC RESIN | 1.05Kg/Kg content in Export Product |



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| Kg/Sq.meter} | | | |
| PVC SOLID WOVEN FIRE RESISTANT ANTISTATIC CONVEYOR BELTING, TYPE-10000( 2MM X 2MM THK) [ WEIGHT NOT LESS THAN 20.967 Kg/Sq.meter} | 5000Sq.meter | PHOSPHATE PLASTICIZER | 1.05Kg/Kg content in Export Product |
| | | FASTNERS WITH PIN | Net to Net |
| **RA may take consequential action as per Policy / Procedures** | | | |

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| | **Case No.:2/11/87-ALC1/2019** | Party Name: KANODIA TECHNOPLAST LIMITED | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Approved** |
| | HQ File :01/87/050/00320/AM20/ | RLA File :05/23/040/00212/AM20/ | Lic.No/Date:0510411683 29.08.2019 | |
| 74 | **Decision :** Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00320/AM20, the Committee decided to ratify the license as under:- | | | |

| EXPORT ITEM | QUANITY | IMPORT ITEM | QUANITY |
|---|---|---|---|
| Metallised Cast Polypropylene Film (10 To 100 Micron) | 291.500MT | Propylene Copolymers (RD265CF) | 300.245MT |
| **RA may take consequential action as per Policy / Procedures** | | | |

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| | **Case No.:3/11/87-ALC1/2019** | Party Name: APOLLO PIPES LIMITED | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| 75 | HQ File :01/87/050/00321/AM20/ | RLA File :05/23/040/00209/AM20/ | Lic.No/Date:0510411684 29.08.2019 | |
| | **Decision :** The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to call for Hard Copy from the firm again and deferred the case. | | | |

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| | **Case No.:4/11/87-ALC1/2019** | Party Name: APOLLO PIPES LIMITED | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| 76 | HQ File :01/87/050/00322/AM20/ | RLA File :05/23/040/00210/AM20/ | Lic.No/Date:0510411685 29.08.2019 | |
| | **Decision :** The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to call for Hard Copy from the firm again and deferred the case. | | | |

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| | **Case No.:5/11/87-ALC1/2019** | Party Name: APOLLO PIPES LIMITED | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| 77 | HQ File :01/87/050/00323/AM20/ | RLA File :05/23/040/00211/AM20/ | Lic.No/Date:0510411686 29.08.2019 | |



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**Decision :** The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to call for Hard Copy from the firm again and deferred the case.

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| | **Case No.:6/11/87-ALC1/2019** | Party Name: CEAT LTD. | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| 78 | HQ File :01/87/050/00324/AM20/ | RLA File :03/94/040/00380/AM20/ | Lic.No/Date:0310831324 30.08.2019 | |

**Decision :** The committee considered the case as per agenda and decided to defer the matter for examination of the case by DPIIT

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| | **Case No.:13/11/87-ALC1/2019** | Party Name: SHAKUN POLYMERS LIMITED | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Approved** |
| | HQ File :01/87/050/00331/AM20/ | RLA File :34/24/040/00177/AM20/ | Lic.No/Date:3410045413 03.09.2019 | |

**Decision :** Based on the technical comments of Department for Promotion of Industry and Internal Trade furnished vide their communication No. P-47011/343/2019/-TSW dated 17.12.2019, Committee decided to ratify license as under:

| | EXPORT ITEM | QUANITY | IMPORT ITEM | QUANITY |
|---|---|---|---|---|
| 79 | PVC FLAME RETARDANT LOW SMOKE COMPOUND | 1000000Kg | POLY VINYL CHLORIDE (PVC) (Raw Material) | 450000Kg |
| | | | TOTM ( TRI OCTYL TRIMELLITATE) (Raw Material) | 200000Kg |
| | | | ALUMINIUM HYDROXIDE (Raw Material) | 200000Kg |
| | | | CHEMIGUM P-83 (Raw Material) | 10000Kg |
| | | | ANTIMONY TRIOXIDE (Raw Material) | 30000Kg |
| | | | ZINC BORATE (Raw Material) | 30000Kg |

**RA may take consequential action as per Policy / Procedures**

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| | **Case No.:14/11/87-ALC1/2019** | Party Name: IMPEL EXPORTS | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| 80 | HQ File :01/87/050/00332/AM20/ | RLA File :07/24/040/00121/AM20/ | Lic.No/Date:0710115382 04.09.2019 | |

**Decision :** The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to call for Hard Copy from the firm again and deferred the case.

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| 81 | **Case No.:15/11/87-ALC1/2019** | Party Name: AUM UDYOG | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Approved** |



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| HQ File :01/87/050/00333/AM20/ | RLA File :22/24/040/00036/AM20/ | Lic.No/Date:2210016 246 04.09.2019 | |

**Decision :** Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00333/AM20, the Committee decided to ratify the license as under:-

| EXPORT ITEM | QUANITY | IMPORT ITEM | QUANITY |
|---|---|---|---|
| Pvc Compound Grade AUM SG-2 | 528MT | PVC RESIN WESTLAKE 1230P | 243MT |
| | | PVC RESIN H66 | 153MT |
| | | DI-OCTYL PHTHALATE (DOP) | 100MT |
| **RA may take consequential action as per Policy / Procedures** | | | |

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| **Case No.:16/11/87-ALC1/2019** | Party Name: ASHIRVAD PIPES PVT LTD | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Approved** |
| HQ File :01/87/050/00334/AM20/ | RLA File :07/24/040/00122/AM20/ | Lic.No/Date:0710115 383 04.09.2019 | |

**Decision :** Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00334/AM20, the Committee decided to ratify the license as under:-

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| EXPORT ITEM | QUANITY | IMPORT ITEM | QUANITY |
|---|---|---|---|
| UPVC Column/Drop/Riser Pipes for submersible Bore-Well Pumps OD 33mm (1/4 inches) to 140 mm(5 inches) | 1000MT | PVC Resin | 934MT |
| | | Impact Modifier | 40MT |
| | | PVC Stabilizer | 30MT |
| | | Processing AID | 40MT |
| | | Titanium Dioxide | 20MT |
| **RA may take consequential action as per Policy / Procedures** | | | |

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| **Case No.:17/11/87-ALC1/2019** | Party Name: BULK LIQUID SOLUTIONS PVT LTD | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Approved** |
| HQ File :01/87/050/00335/AM20/ | RLA File :07/24/040/00124/AM20/ | Lic.No/Date:0710115 385 05.09.2019 | |

**Decision :** Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00335/AM20, the Committee decided to ratify the license as under:-

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| EXPORT ITEM | QUANITY | IMPORT ITEM | QUANITY |
|---|---|---|---|
| ONE LOOP BAGS CONTAINING PP GRANULES 212962 Kgs, UV STABILIZER MB 4038 Kgs ENHANCED PE RESIN / LDPE GRANULES / LLDPE GRANULES | 350000Kg | 1.ENHANCED POLYETHYLENE RESIN ITCHS 39019090 / LDPE GRANULES ITCHS 39019090/ LLDPE | 1.05Kg/Kg content in Export Product |



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| 109200 Kgs ANTI BLOCK MB 2800 Kgs, ETHYLENE VINYL ACETATE CO POLYMER 8400 Kgs, COLOUR MB 4200 KGS, HDPE GRANULES 8400 KGS | | | |
| | | 2.PLASTIC ADDITIVE MASTERBATCH - ANTI BLOCK MASTER BATCH | 0.02Kg/Kg content in Export Product (all together for Sl. No. 2, 4 and 7) |
| | | 3.ETHYLENE VINYL ACETATE CO POLYMER | 1.05Kg/Kg content in Export Product |
| | | 4.COLOUR MASTER BATCH | --- |
| | | 5.HDPE GRANULES | 1.05Kg/Kg content in Export Product |
| | | 6.POLYPROPYLENE GRANULES | 1.10Kg/Kg content in Export Product |
| | | 7.U.V. STABILIZER MASTER BATCH | --- |
| **RA may take consequential action as per Policy / Procedures** | | | |

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| **Case No.:18/11/87-ALC1/2019** | Party Name: BULK LIQUID SOLUTIONS PVT LTD | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Approved** |
| HQ File :01/87/050/00336/AM20/ | RLA File :07/24/040/00125/AM20/ | Lic.No/Date:0710115386 05.09.2019 | |

**Decision :** Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00335/AM20, the Committee decided to ratify the license as under:-

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| EXPORT ITEM | QUANITY | IMPORT ITEM | QUANITY |
|---|---|---|---|
| ONE LOOP BAGS CONTAINING PP GRANULES 212962 Kgs, UV STABILIZER MB 4038 Kgs ENHANCED PE RESIN / LDPE GRANULES / LLDPE GRANULES 109200 Kgs ANTI BLOCK MB 2800 Kgs, ETHYLENE VINYL ACETATE CO POLYMER 8400 Kgs, COLOUR MB 4200 KGS, HDPE GRANULES 8400 KGS | 350000Kg | 1.ENHANCED POLYETHYLENE RESIN ITCHS 39019090 / LDPE GRANULES ITCHS 39019090/ LLDPE | 1.05Kg/Kg content in Export Product |
| | | 2.PLASTIC ADDITIVE MASTERBATCH - ANTI BLOCK MASTER BATCH | 0.02Kg/Kg content in Export Product (all together for Sl. No. 2, 4 and 7) |



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| | | 3.ETHYLENE VINYL ACETATE CO POLYMER | 1.05Kg/Kg content in Export Product |
| | | 4.COLOUR MASTER BATCH | --- |
| | | 5.HDPE GRANULES | 1.05Kg/Kg content in Export Product |
| | | 6.POLYPROPYLENE GRANULES | 1.10Kg/Kg content in Export Product |
| | | 7.U.V. STABILIZER MASTER BATCH | --- |
| **RA may take consequential action as per Policy / Procedures** | | | |

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| | **Case No.:19/11/87-ALC1/2019** | Party Name: MEGAPLAST INDIA PRIVATE LIMITED. | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Approved** |
| 85 | HQ File :01/87/050/00337/AM20/ | RLA File :03/95/040/00463/AM20/ | Lic.No/Date:0310831393 06.09.2019 | |

**Decision :** Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00337/AM20, the Committee decided to ratify the license as under:-

| EXPORT ITEM | QUANITY | IMPORT ITEM | QUANITY |
|---|---|---|---|
| GEOMEMBRANE LINER (made of 100% LLDPE) | 1500MT | LLDPE GRANUALS | 1575MT |
| **RA may take consequential action as per Policy / Procedures** | | | |

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|---|---|---|---|---|
| | **Case No.:20/11/87-ALC1/2019** | Party Name: ENTREMONDE POLYCOATERS LTD. | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| 86 | HQ File :01/87/050/00338/AM20/ | RLA File :03/94/040/00438/AM20/ | Lic.No/Date:0310831394 06.09.2019 | |

**Decision :** The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{SK}

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| | **Case No.:22/11/87-ALC1/2019** | Party Name: GUJARAT FLUORO CHEMICALS LTD | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| 87 | HQ File :01/87/050/00340/AM20/ | RLA File :34/24/040/00157/AM20/ | Lic.No/Date:3410045439 09.09.2019 | |

**Decision :** The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to call for Hard Copy from the firm again and deferred the case.

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| | **Case No.:23/11/87-ALC1/2019** | Party Name: R.V.R. TECHNOLOGIES LTD, | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| 88 | HQ File :01/87/050/00341/AM20/ | RLA File :05/24/040/00328/AM20/ | Lic.No/Date:0510411787 11.09.2019 | |

**Decision :** The committee considered the case as per agenda and decided to defer the matter for examination of the case by DPIIT



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Udyog Bhawan, New Delhi

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| | **Case No.:25/11/87-ALC1/2019** | Party Name: CHIRIPAL POLY FILMS LTD. | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| | HQ File :01/87/050/00343/AM20/ | RLA File :08/24/040/00178/AM20/ | Lic.No/Date:0810146143 12.09.2019 | |
| 89 | **Decision :** The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-<br><br>a) Percentage net content of Aluminium in Export<br><br>b)Production/Consumption data for Import Item No.4 duly certified by GST Authority.. | | | |

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|---|---|---|---|---|
| | **Case No.:26/11/87-ALC1/2019** | Party Name: MALAYA RUB-TECH INDUSTRIES | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| 90 | HQ File :01/87/050/00344/AM20/ | RLA File :10/24/040/00050/AM20/ | Lic.No/Date:1010060271 12.09.2019 | |
| | **Decision :** The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to call for Hard Copy from the firm again and deferred the case. | | | |

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| | **Case No.:27/11/87-ALC1/2019** | Party Name: PARIKH PACKAGING PRIVATE LIMITED | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Approved** |
| | HQ File :01/87/050/00345/AM20/ | RLA File :08/24/040/00183/AM20/ | Lic.No/Date:0810146 146 12.09.2019 | |

**Decision :** Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00345/AM20, the Committee decided to ratify the license as under:-

91

| EXPORT ITEM | QUANITY | IMPORT ITEM | QUANITY |
|---|---|---|---|
| Printed Adhesive Laminated Flexible Packaging material of Multilayers of relevant substrate with or without hotmel. (Flexible packaging Laminate)in Pouch Form.(GSM 85.9) Net Content: Matt BOPP Film 9000 Kgs, Matt Polyester Film 10000 Kgs, Polyethylene Film 21568.353 Kgs (Cont. LDPE 3915.378 Kgs,LLDPE 13347.584 Kgs,HDPE 2148.338 Kgs,MLLDPE 2157.053 Kgs) | 50000Kg | Metallized BOPP Film | 1.10Kg/Kg content in Export Product |
| | | Metallized Polyester Film | 1.10Kg/Kg content in Export Product |
| | | LDPE Granules | 1.10Kg/Kg content in Export Product |
| | | LLDPE Granules | 1.10Kg/Kg content in Export Product |



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Udyog Bhawan, New Delhi

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|---|---|---|---|
| | | HDPE Granules | 1.10Kg/Kg content in Export Product |
| | | MLLDPE Granules | 1.10Kg/Kg content in Export Product |
| | | Printing Ink (Solid 18% and 25%) | Upto 5% of Fob Value |
| **RA may take consequential action as per Policy / Procedures** | | | |

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| 92 | **Case No.:28/11/87-ALC1/2019** | Party Name: BENEXI VINYL PRIVATE LIMITED | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| | HQ File :01/87/050/00346/AM20/ | RLA File :05/23/040/00235/AM20/ | Lic.No/Date:0510411826 12.09.2019 | |

**Decision :** The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to call for Hard Copy from the firm again and deferred the case.

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| 93 | **Case No.:31/11/87-ALC1/2019** | Party Name: EM TECHNIK INDIA PRIVATE LIMITED | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| | HQ File :01/87/050/00349/AM20/ | RLA File :31/83/040/00080/AM20/ | Lic.No/Date:3110067532 16.09.2019 | |

**Decision :** The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to call for Hard Copy from the firm again and deferred the case.

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| 94 | **Case No.:33/11/87-ALC1/2019** | Party Name: BULK LIQUID SOLUTIONS PVT LTD | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Approved** |
| | HQ File :01/87/050/00351/AM20/ | RLA File :07/24/040/00132/AM20/ | Lic.No/Date:0710115431 16.09.2019 | |

**Decision :** Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00351/AM20, the Committee decided to ratify the license as under:-

| EXPORT ITEM | QUANITY | IMPORT ITEM | QUANITY |
|---|---|---|---|
| ONE LOOP BAGS CONTAINING PP GRANULES 152116 Kgs, UV STABILIZER MB 2884 Kgs ENHANCED PE RESIN 39000 KGS LDPE GRANULES 12000 KGS LLDPE GRANULES 27000 Kgs ANTI BLOCK MB 2000 Kgs, ETHYLENE VINYL ACETATE CO POLYMER 6000 Kgs, COLOUR MB 3000 KGS, HDPE GRANULES 6000 KGS | 250000Kg | 1. ENHANCED POLYETHYLENE RESIN | 1.05Kg/Kg content in Export Product |
| | | 2.LDPE | 1.05Kg/Kg content in |



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|---|---|---|---|
| | | GRANULES | Export Product |
| | | 3. LLDPE GRANULES | 1.05Kg/Kg content in Export Product |
| | | 4. PLASTIC ADDITIVE MASTERBATCH - ANTI BLOCK MASTER BATCH | 0.02Kg/Kg content in Export Product (all together for Sl. No. 4, 6 and 9) |
| | | 5. ETHYLENE VINYL ACETATE CO POLYMER | 1.05Kg/Kg content in Export Product |
| | | 6. COLOUR MASTER BATCH | --- |
| | | 7. HDPE GRANULES | 1.05Kg/Kg content in Export Product |
| | | 8. POLYPROPYLENE GRANULES | 1.10Kg/Kg content in Export Product |
| | | 9. U.V. STABILIZER MASTER BATCH | --- |
| **RA may take consequential action as per Policy / Procedures** | | | |

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|---|---|---|---|
| **Case No.:34/11/87-ALC1/2019** | Party Name: BULK LIQUID SOLUTIONS PVT LTD | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Approved** |
| HQ File :01/87/050/00352/AM20/ | RLA File :07/24/040/00133/AM20/ | Lic.No/Date:0710115432 16.09.2019 | |

**Decision :** Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00351/AM20, the Committee decided to ratify the license as under:-

| | EXPORT ITEM | QUANITY | IMPORT ITEM | QUANITY |
|---|---|---|---|---|
| 95 | ONE LOOP BAGS CONTAINING PP GRANULES 152116 Kgs, UV STABILIZER MB 2884 Kgs ENHANCED PE RESIN 39000 KGS LDPE GRANULES 12000 KGS LLDPE GRANULES 27000 Kgs ANTI BLOCK MB 2000 Kgs, ETHYLENE VINYL ACETATE CO POLYMER 6000 Kgs, COLOUR MB 3000 KGS, HDPE GRANULES 6000 KGS | 250000Kg | 1. ENHANCED POLYETHYLENE RESIN | 1.05Kg/Kg content in Export Product |
| | | | 2.LDPE GRANULES | 1.05Kg/Kg content in Export Product |
| | | | 3. LLDPE GRANULES | 1.05Kg/Kg content in Export Product |
| | | | 4. PLASTIC ADDITIVE MASTERBATCH - ANTI BLOCK | 0.02Kg/Kg content in Export Product |



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Udyog Bhawan, New Delhi

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|---|---|---|---|
| | | MASTER BATCH | |
| | | 5. ETHYLENE VINYL ACETATE CO POLYMER | 1.05Kg/Kg content in Export Product |
| | | 6. COLOUR MASTER BATCH | 0.02Kg/Kg content in Export Product |
| | | 7. HDPE GRANULES | 1.05Kg/Kg content in Export Product |
| | | 8. POLYPROPYLENE GRANULES | 1.10Kg/Kg content in Export Product |
| | | 9. U.V. STABILIZER MASTER BATCH | 0.02Kg/Kg content in Export Product |
| **RA may take consequential action as per Policy / Procedures** | | | |

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|---|---|---|---|---|
| 96 | **Case No.:35/11/87-ALC1/2019** | Party Name: SYNTHETIC PACKERS PVT LTD | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| | HQ File :01/87/050/00353/AM20/ | RLA File :07/24/040/00134/AM20/ | Lic.No/Date:0710115433 16.09.2019 | |

**Decision :** The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.

b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.

c) Chemical name, Technical specifications of items proposed to be imported.

d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.

e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product

f) Net content of Nylon and Functional Polymer in Export

g) Exact name of Import Item No.4 with catalogue.

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| 97 | **Case No.:32/11/87-ALC1/2019** | Party Name: R R KABEL LIMITED | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| | HQ File :01/87/050/00350/AM20/ | RLA File :03/95/040/00465/AM20/ | Lic.No/Date:0310831601 17.09.2019 | |

**Decision :** The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

a) Exact name of Import Items at Sl.No.2, 3 and 4
b) Details of indigenous inputs if any

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| 98 | **Case No.:36/11/87-ALC1/2019** | Party Name: ARVIND LIMITED | Meet No/Date:14/87-ALC1/2019 | **Status: Deferred** |



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| | | 18.12.2019 | |
| HQ File :01/87/050/00354/AM20/ | RLA File :08/24/040/00192/AM20/ | Lic.No/Date:0810146204 18.09.2019 | |

**Decision :** The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to call for Hard Copy from the firm again and deferred the case.

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| | **Case No.:42/11/87-ALC1/2019** | Party Name: FRONTIER TECHNOLOGIES PVT LTD | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Approved** |
| | HQ File :01/87/050/00360/AM20/ | RLA File :05/23/040/00216/AM20/ | Lic.No/Date:0510411900 20.09.2019 | |

99 **Decision :** Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00360/AM20, the Committee decided to ratify the license as under:-

| EXPORT ITEM | QUANITY | IMPORT ITEM | QUANITY |
|---|---|---|---|
| INSULATED PIPE SEALS OF VARIOUS SIZES CONTAINING: HOT MELT SEALANT STRIP | 85714Meter | Hot Melt Sealant Strip with Silicon Release Paper of Relevant width and thickness | 1.01Meter/Meter content in Export Product |
| **RA may take consequential action as per Policy / Procedures** | | | |

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|---|---|---|---|---|
| | **Case No.:43/11/87-ALC1/2019** | Party Name: R R KABEL LIMITED | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| | HQ File :01/87/050/00361/AM20/ | RLA File :03/95/040/00604/AM20/ | Lic.No/Date:0310831697 23.09.2019 | |

100 **Decision :** The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

a) Exact name of Import Items at Sl.No.2, 3 and 4
b) Details of indigenous inputs if any

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|---|---|---|---|---|
| | **Case No.:44/11/87-ALC1/2019** | Party Name: R R KABEL LIMITED | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| | HQ File :01/87/050/00362/AM20/ | RLA File :03/95/040/00605/AM20/ | Lic.No/Date:0310831698 23.09.2019 | |

101 **Decision :** The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

b) Exact name of Import Items at Sl.No.2, 3 and 4
b) Details of indigenous inputs if any

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|---|---|---|---|---|
| 102 | **Case No.:46/11/87-ALC1/2019** | Party Name: PARIKH PACKAGING PRIVATE LIMITED | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Approved** |



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| HQ File :01/87/050/00364/AM20/ | RLA File :08/24/040/00198/AM20/ | Lic.No/Date:0810146219 23.09.2019 | |

**Decision :** Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00345/AM20, the Committee decided to ratify the license as under:-

| EXPORT ITEM | QUANITY | IMPORT ITEM | QUANITY |
|---|---|---|---|
| Printed Adhesive Laminated Flexible Packaging material of Multilayers of relevant substrate with or without hotmel. (Flexible packaging Laminate) in the form of rolls (GSM 52.4) (Net Content: Polyster Film 40500 Kgs, Metallised Polyster film 40500 Kgs, LDPE 11037.277 Kgs, LLDPE 15462.145 Kgs, MLDPE 31586.116 Kgs, RP 482.827 Kgs) | 150000Kg | Polyester Film | 1.10Kg/Kg content in Export Product |
| | | Metallized Polyester Film | 1.10Kg/Kg content in Export Product |
| | | LDPE Granules | 1.10Kg/Kg content in Export Product |
| | | LLDPE Granules | 1.10Kg/Kg content in Export Product |
| | | MLLDPE Granules | 1.10Kg/Kg content in Export Product |
| | | Reprocessed Plastic Granules {RP Granules} | 1.10Kg/Kg content in Export Product |
| | | Printing Ink (Solid 18% and 25%) | Upto 5% of Fob Value |
| **RA may take consequential action as per Policy / Procedures** | | | |

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|---|---|---|---|---|
| | **Case No.:48/11/87-ALC1/2019** | Party Name: SPECIALTY POLYFILMS (INDIA) PVT. LTD. | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| 103 | HQ File :01/87/050/00366/AM20/ | RLA File :03/95/040/00474/AM20/ | Lic.No/Date:0310831752 24.09.2019 | |
| | **Decision :** The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{SK} | | | |

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|---|---|---|---|---|
| | **Case No.:56/11/87-ALC1/2019** | Party Name: CREST COMPOSITES & PLASTICS PVT. LTD. | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| 104 | HQ File :01/87/050/00374/AM20/ | RLA File :08/24/040/00205/AM20/ | Lic.No/Date:0810146234 26.09.2019 | |
| | **Decision :** The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{DNM} | | | |

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| 105 | **Case No.:60/11/87-** | Party Name: APOLLO | Meet No/Date:14/87- | **Status:** |



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| | **ALC1/2019** | INDUSTRIES | ALC1/2019<br>18.12.2019 | **Deferred** |
| | HQ File<br>:01/87/050/00378/AM20/ | RLA File<br>:52/24/040/00032/AM20/ | Lic.No/Date:5210043188<br>26.09.2019 | |

**Decision :** The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

a) GSM of Import and Export

b) Width of Export Product and Import Item

c) Justification for 5% wastage

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|---|---|---|---|---|
| | **Case No.:57/11/87-ALC1/2019** | Party Name: KKALPANA INDUSTRIES INDIA LTD | Meet No/Date:14/87-ALC1/2019<br>18.12.2019 | **Status: Approved** |
| | HQ File<br>:01/87/050/00375/AM20/ | RLA File<br>:03/94/040/00500/AM20/ | Lic.No/Date:0310831864<br>27.09.2019 | |

**Decision :** Based on the technical comments of Department for Promotion of Industry and Internal Trade furnished vide their communication No. P-47011/341/2019/-TSW dated 17.12.2019, Committee decided to ratify license as under:

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| EXPORT ITEM | QUANITY | IMPORT ITEM | QUANITY |
|---|---|---|---|
| Cross Linkable PE Sioplas Compound | 100MT | LDPE Granules | 99.45MT |
| | | Tri Methoxy Vinyl Silane | 1.393MT |
| | | Di-Cumylperoxide (DCP) | 0.0796MT |
| | | Antioxidant | 0.0796MT |
| | | Gusseted Bag | As per packing policy |
| **RA may take consequential action as per Policy / Procedures** | | | |

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|---|---|---|---|---|
| | **Case No.:59/11/87-ALC1/2019** | Party Name: STERLING AUXILIARIES PVT LTD | Meet No/Date:14/87-ALC1/2019<br>18.12.2019 | **Status: Deferred** |
| 107 | HQ File<br>:01/87/050/00377/AM20/ | RLA File<br>:03/95/040/00510/AM20/ | Lic.No/Date:0310831895<br>27.09.2019 | |

**Decision :** The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to call for Hard Copy from the firm again and deferred the case.

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| | **Case No.:61/11/87-ALC1/2019** | Party Name: JINDAL POLY FILMS LTD. | Meet No/Date:14/87-ALC1/2019<br>18.12.2019 | **Status: Deferred** |
| 108 | HQ File<br>:01/87/050/00379/AM20/ | RLA File<br>:05/23/040/00252/AM20/ | Lic.No/Date:0510411970<br>27.09.2019 | |

**Decision :** The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to call for Hard Copy from the firm again and deferred the case.



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| 109 | **Case No.:62/11/87-ALC1/2019** | Party Name: CREST COMPOSITES & PLASTICS PVT. LTD. | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| | HQ File :01/87/050/00380/AM20/ | RLA File :08/24/040/00209/AM20/ | Lic.No/Date:0810146257 27.09.2019 | |
| | **Decision :** The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{DNM} | | | |

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| 110 | **Case No.:63/11/87-ALC1/2019** | Party Name: EXPANDED POLYMER SYSTEMS PVT. LTD | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Approved** |
| | HQ File :01/87/050/00381/AM20/ | RLA File :03/94/040/00516/AM20/ | Lic.No/Date:0310831957 01.10.2019 | |

**Decision :** Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00381/AM20, the Committee decided to adopt following norms:-

| EXPORT ITEM | QUANITY | IMPORT ITEM | QUANITY |
|---|---|---|---|
| Blended Polyol ( Ecopuf X 632 BF) | 1Kg | Phthalic Anhydride | 0.044Kg |
| | | Diethylene Glycol | 0.102Kg |
| | | Propylene Oxide | 0.398Kg |
| | | Dichlorofluoroethane ( HCFC 141b) | 0.206Kg |
| | | Dimethylcyclohexylamine | 0.0041Kg |
| | | Pentamethyldethylenetriamine (PMDTA) | 0.000342Kg |

**Note:- Import Item No. 4 i.e. Dichlorofluoroethane ( HCFC 141b) is an ozone depleting chemical. Firm shall take all statutory measures as prescribed under Policy Circular No. 52**

**RA may take consequential action as per Policy / Procedures**

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| 111 | **Case No.:64/11/87-ALC1/2019** | Party Name: SASA RUBBERS PRIVATE LIMITED | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| | HQ File :01/87/050/00382/AM20/ | RLA File :24/24/040/00031/AM20/ | Lic.No/Date:2410042876 01.10.2019 | |
| | **Decision :** The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to call for Hard Copy from the firm again and deferred the case. | | | |

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| 112 | **Case No.:65/11/87-ALC1/2019** | Party Name: INTERNATIONAL CONVEYORS LIMITED | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Approved** |
| | HQ File :01/87/050/00383/AM20/ | RLA File :03/94/040/00515/AM20 / | Lic.No/Date:031083 1982 03.10.2019 | |
| | **Decision :** Based on the examination of the case of firm by Technical Expert (Consultant | | | |



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{SK}) in File No. 01/87/050/00383/AM20, the Committee decided to ratify the license as under:-

| EXPORT ITEM | QUANITY | IMPORT ITEM | QUANITY |
|---|---|---|---|
| PVC SOLID WOVEN FIRE RESISTANT ANTISTATIC CONVEYOR BELTING, TYPE-3500 (1 MM X 1MM THK) [WEIGHT NOT LESS THAN 10.656Kg./Sq.meter} | 5000Sq.meter | POLYESTER FILAMENT YARN (1000 D) | 1.05Kg/Kg content in Export Product |
| PVC SOLID WOVEN FIRE RESISTANT ANTISTATIC CONVEYOR BELTING, TYPE-3500 (2 MM X 2MM THK ) [WEIGHT NOT LESS THAN 12.562Kg./Sq.meter} | 10000Sq.meter | NYLON YARN (1260 D) | 1.05Kg/Kg content in Export Product |
| PVC SOLID WOVEN FIRE RESISTANT ANTISTATIC CONVEYOR BELTING, TYPE-6500 (VARIOUS THICKNESS) [WEIGHT NOT LESS THAN 12.716Kg./Sq.meter} | 10000Sq.meter | PVC RESIN | 1.05Kg/Kg content in Export Product |
| | | PHOSPHATE PLASTICIZER | 1.05Kg/Kg content in Export Product |
| | | FASTENERS WITH PIN | Net to Net |
| **RA may take consequential action as per Policy / Procedures** | | | |

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| | **Case No.:73/11/87-ALC1/2019** | Party Name: JAYSHRI PROPACK PVT. LTD | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| | HQ File :01/87/050/00391/AM20/ | RLA File :08/24/040/00217/AM20/ | Lic.No/Date:0810146311 10.10.2019 | |
| 113 | **Decision :** The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-<br><br>a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.<br><br>b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. | | | |



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c) Chemical name, Technical specifications of items proposed to be imported.

d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.

e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product

f) Justification for wastage at each stage of manufacturing

g) Net content of each imported in put in export

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| 114 | **Case No.:79/11/87-ALC1/2019** | Party Name: SHRINATH ROTO PACK PVT LTD. | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| | HQ File :01/87/050/00397/AM20/ | RLA File :09/24/040/00359/AM20/ | Lic.No/Date:0910068075 11.10.2019 | |
| | **Decision :** The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to call for Hard Copy from the firm again and deferred the case. | | | |

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| 115 | **Case No.:1/14/87-ALC1/2019** | Party Name: RELIANCE INDUSTRIES LIMITED | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| | HQ File :01/87/050/00471/AM20/ | RLA File :03/95/040/00739/AM20/ | Lic.No/Date:0310832911 20.11.2019 | |
| | **Decision :** The committee considered the case as per agenda and decided to defer the matter | | | |

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| 116 | **Case No.:2/14/87-ALC1/2019** | Party Name: RELIANCE INDUSTRIES LIMITED | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| | HQ File :01/87/050/00472/AM20/ | RLA File :03/95/040/00738/AM20/ | Lic.No/Date:0310832912 20.11.2019 | |
| | **Decision :** The committee considered the case as per agenda and decided to defer the matter | | | |

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| 117 | **Case No.:3/14/87-ALC1/2019** | Party Name: RELIANCE INDUSTRIES LIMITED | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| | HQ File :01/87/050/00473/AM20/ | RLA File :03/95/040/00798/AM20/ | Lic.No/Date:0310832915 20.11.2019 | |
| | **Decision :** The committee considered the case as per agenda and decided to defer the matter | | | |

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| 118 | **Case No.:4/14/87-ALC1/2019** | Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| | HQ File :01/87/050/00474/AM20/ | RLA File :03/95/040/00811/AM20/ | Lic.No/Date:0310832924 21.11.2019 | |
| | **Decision :** The committee considered the case as per agenda and decided to defer the matter for examination of the case by DPIIT | | | |



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| 119 | **Case No.:5/14/87-ALC1/2019** | Party Name: SRF LIMITED | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| | HQ File :01/87/050/00475/AM20/ | RLA File :05/24/040/00498/AM20/ | Lic.No/Date:0510412592 21.11.2019 | |
| | **Decision :** The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019 | | | |

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| 120 | **Case No.:6/14/87-ALC1/2019** | Party Name: VACMET INDIA LTD. | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| | HQ File :01/87/050/00476/AM20/ | RLA File :06/24/040/00063/AM20/ | Lic.No/Date:0610039354 22.11.2019 | |
| | **Decision :** The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019 | | | |

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| 121 | **Case No.:7/14/87-ALC1/2019** | Party Name: RELIANCE INDUSTRIES LIMITED | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| | HQ File :01/87/050/00477/AM20/ | RLA File :03/95/040/00765/AM20/ | Lic.No/Date:0310832947 22.11.2019 | |
| | **Decision :** The committee considered the case as per agenda and decided to defer the matter | | | |

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| 122 | **Case No.:8/14/87-ALC1/2019** | Party Name: RELIANCE INDUSTRIES LIMITED | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| | HQ File :01/87/050/00478/AM20/ | RLA File :03/95/040/00713/AM20/ | Lic.No/Date:0310832951 22.11.2019 | |
| | **Decision :** The committee considered the case as per agenda and decided to defer the matter | | | |

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| 123 | **Case No.:9/14/87-ALC1/2019** | Party Name: RAJIV PLASTICS PVT. LTD. | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| | HQ File :01/87/050/00479/AM20/ | RLA File :03/95/040/00822/AM20/ | Lic.No/Date:0310832957 22.11.2019 | |
| | **Decision :** The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019 | | | |

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| 124 | **Case No.:10/14/87-ALC1/2019** | Party Name: RELIANCE INDUSTRIES LIMITED | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| | HQ File :01/87/050/00480/AM20/ | RLA File :03/95/040/00818/AM20/ | Lic.No/Date:0310832988 25.11.2019 | |
| | **Decision :** The committee considered the case as per agenda and decided to defer the matter | | | |

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| 125 | **Case No.:11/14/87-** | Party Name: BULK LIQUID | Meet No/Date:14/87- | **Status:** |



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| | **ALC1/2019** | SOLUTIONS PVT LTD | ALC1/2019<br>18.12.2019 | **Deferred** |
| | HQ File<br>:01/87/050/00481/AM20/ | RLA File<br>:07/24/040/00191/AM20/ | Lic.No/Date:0710115744<br>26.11.2019 | |
| | **Decision :** The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019 | | | |

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| 126 | **Case No.:12/14/87-ALC1/2019** | Party Name: RELIANCE INDUSTRIES LIMITED | Meet No/Date:14/87-ALC1/2019<br>18.12.2019 | **Status: Deferred** |
| | HQ File<br>:01/87/050/00482/AM20/ | RLA File<br>:03/95/040/00766/AM20/ | Lic.No/Date:0310832993<br>26.11.2019 | |
| | **Decision :** The committee considered the case as per agenda and decided to defer the matter | | | |

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| 127 | **Case No.:13/14/87-ALC1/2019** | Party Name: JESONS INDUSTRIES LTD. | Meet No/Date:14/87-ALC1/2019<br>18.12.2019 | **Status: Approved** |
| | HQ File<br>:01/87/050/00483/AM20/ | RLA File<br>:03/94/040/00673/AM20/ | Lic.No/Date:0310833020<br>27.11.2019 | |

**Decision :** The committee considered the case as per agenda and decided to ratify the license as under :-

| EXPORT ITEM | QUANITY | IMPORT ITEM | QUANITY |
|---|---|---|---|
| ACRYLIC WATER BASED ADHESIVE (TOTAL SOLID CONTENT 55%). | 119239Kg | BUTYL ACRYLATE | 64031.290Kg |
| | | METHACRYLIC ACID | 1287.780Kg |
| **RA may take consequential action as per Policy / Procedures** | | | |

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| 128 | **Case No.:14/14/87-ALC1/2019** | Party Name: SERVEWELL HOUSEHOLD APPLIANCES | Meet No/Date:14/87-ALC1/2019<br>18.12.2019 | **Status: Deferred** |
| | HQ File<br>:01/87/050/00484/AM20/ | RLA File<br>:24/24/040/00039/AM20/ | Lic.No/Date:2410042935<br>27.11.2019 | |
| | **Decision :** The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019 | | | |

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| 129 | **Case No.:15/14/87-ALC1/2019** | Party Name: ORNATE PLASTICS PRIVATE LIMITED | Meet No/Date:14/87-ALC1/2019<br>18.12.2019 | **Status: Deferred** |
| | HQ File<br>:01/87/050/00485/AM20/ | RLA File<br>:24/24/040/00038/AM20/ | Lic.No/Date:2410042938<br>28.11.2019 | |
| | **Decision :** The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019 | | | |

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| 130 | **Case No.:16/14/87-** | Party Name: | Meet No/Date:14/87- | **Status:** |



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Udyog Bhawan, New Delhi

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| | **ALC1/2019** | CONTINENTAL INDIA PRIVATE LIMITED | ALC1/2019 18.12.2019 | **Deferred** |
| | HQ File :01/87/050/00486/AM20/ | RLA File :05/23/040/00328/AM20/ | Lic.No/Date:0510412682 28.11.2019 | |
| | **Decision :** The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019 | | | |

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| 131 | **Case No.:17/14/87-ALC1/2019** | Party Name: MALAYA RUB-TECH INDUSTRIES | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| | HQ File :01/87/050/00487/AM20/ | RLA File :10/24/040/00072/AM20/ | Lic.No/Date:1010060330 28.11.2019 | |
| | **Decision :** The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019 | | | |

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| 132 | **Case No.:18/14/87-ALC1/2019** | Party Name: VISION POLYMER PVT LTD | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| | HQ File :01/87/050/00488/AM20/ | RLA File :34/24/040/00264/AM20/ | Lic.No/Date:3410045665 29.11.2019 | |
| | **Decision :** The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019 | | | |

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| 133 | **Case No.:19/14/87-ALC1/2019** | Party Name: RELIANCE INDUSTRIES LIMITED | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| | HQ File :01/87/050/00489/AM20/ | RLA File :03/95/040/00855/AM20/ | Lic.No/Date:0310833124 02.12.2019 | |
| | **Decision :** The committee considered the case as per agenda and decided to defer the matter | | | |

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| 134 | **Case No.:20/14/87-ALC1/2019** | Party Name: UNIFORM SYNTHETICS | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| | HQ File :01/87/050/00490/AM20/ | RLA File :03/95/040/00842/AM20/ | Lic.No/Date:0310833125 02.12.2019 | |
| | **Decision :** The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{DNM} | | | |

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| 135 | **Case No.:21/14/87-ALC1/2019** | Party Name: RELIANCE INDUSTRIES LIMITED | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| | HQ File :01/87/050/00491/AM20/ | RLA File :03/95/040/00834/AM20/ | Lic.No/Date:0310833147 02.12.2019 | |
| | **Decision :** The committee considered the case as per agenda and decided to defer the matter | | | |

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| 136 | **Case No.:22/14/87-** | Party Name: | Meet No/Date:14/87- | **Status:** |



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Udyog Bhawan, New Delhi

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| | **ALC1/2019** | INTERNATIONAL CONVEYORS LIMITED | ALC1/2019 18.12.2019 | **Deferred** |
| | HQ File :01/87/050/00492/AM20/ | RLA File :03/94/040/00704/AM20/ | Lic.No/Date:0310833168 03.12.2019 | |
| | **Decision :** The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019 | | | |

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| 137 | **Case No.:23/14/87-ALC1/2019** | Party Name: RELIANCE INDUSTRIES LIMITED | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| | HQ File :01/87/050/00493/AM20/ | RLA File :03/95/040/00817/AM20/ | Lic.No/Date:0310833204 04.12.2019 | |
| | **Decision :** The committee considered the case as per agenda and decided to defer the matter | | | |

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| 138 | **Case No.:24/14/87-ALC1/2019** | Party Name: RELIANCE INDUSTRIES LIMITED | Meet No/Date:14/87-ALC1/2019 18.12.2019 | **Status: Deferred** |
| | HQ File :01/87/050/00494/AM20/ | RLA File :03/95/040/00809/AM20/ | Lic.No/Date:0310833205 04.12.2019 | |
| | **Decision :** The committee considered the case as per agenda and decided to defer the matter | | | |

**Meeting ended with a vote of thanks to the Chair.**

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